The House then adjourned for lunch at one of the clock.

The House re-assembled at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) 2016-17

MR. DEPUTY CHAIRMAN : Supplementary Demands for Grants (General) 2016-17, Shri Arjun Ram Meghwal.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table, a statement (in English and Hindi) showing the Supplementary Demands for Grants (General) 2016-17.

श्री नरेश अग्रवाल (उत्तर प्रदेश): सर, क्या माननीय मंत्री जी को मालूम है कि किस-किस चीज़ की डिमांड इन्होंने रखी है या इन्होंने केवल इसको lay कर दिया? ...**(व्यवधान)**...

श्री अर्जुन राम मेघवाल: सबको मालूम है। ...**(व्यवधान)**...

श्री उपसभापति: इन्होंने lay कर दिया है।

STATUTORY RESOLUTION AND GOVERNMENT BILLS*

Disapproving the Indian Medical Council (Amendment) Ordinance, 2016 (No. 4 of 2016);

The Indian Medical Council (Amendment) Bill, 2016;

Disapproving the Dentists (Amendment) Ordinance, 2016 (No. 5 of 2016); and The Dentists (Amendment) Bill, 2016

MR. DEPUTY CHAIRMAN: Now, we shall take up the Statutory Resolution disapproving the Indian Medical Council (Amendment) Ordinance, 2016 (No. 4 of 2016), the Indian Medical Council (Amendment) Bill, 2016, the Statutory Resolution disapproving the Dentists (Amendment) Ordinance, 2016 (No. 5 of 2016), and the Dentists (Amendment) Bill, 2016, all together as per the decision. The time allotted is three hours, and we will strictly adhere to the time.

Now, Shri T. Subbarami Reddy to move the Resolution disapproving the Indian Medical Council (Amendment) Ordinance, 2016 (No. 4 of 2016).

SHRI T. SUBBARAMI REDDY (Andhra Pradesh): Mr. Deputy Chairman, Sir, I thank you for giving me the opportunity to move both the Resolutions.

---

*Discused together.

MR. DEPUTY CHAIRMAN: No, please move the first one only. I have called you to move the first one only, that is, Resolution disapproving the Indian Medical Council (Amendment) Ordinance, 2016 (No. 4 of 2016).

SHRI T. SUBBARAMI REDDY: Sir, in the Business, both are listed together.

MR. DEPUTY CHAIRMAN: Listen to me. Both are to be discussed together but you have to move the first one, and, then the Bill will be moved. I will tell you the order. Please move the first one.

SHRI T. SUBBARAMI REDDY: Sir, I move:

"That this House disapproves the Indian Medical Council (Amendment) Ordinance, 2016 (No. 4 of 2016) promulgated by the President of India on 24th May, 2016."

Sir, I moved the Statutory Resolution disapproving the Ordinance as a matter of Parliamentary principle. The Indian Medical Council (Amendment) Ordinance was actually promulgated by the hon. President on 24th May, 2016. What I would like to say is that when the Monsoon Session was going to start in the month of July, I want the Minister to explain clearly as to what was the necessity for the Government to have this Ordinance issued. An Ordinance is supposed to be issued very, very precisely and distinctively. So, I want to seek an explanation from the Minister in this regard.

Sir, there is a Supreme Court judgement which was delivered in the last week of April, 2016. The Government sought clarifications from the Supreme Court and got the final decision on 3rd May, 2016. They could have formulated this legislation and come to the House in the Monsoon Session. I do not know why they opted for the Ordinance route. Let the Minister explain this. Sir, he has laid on the Table some explanations, which I am not convinced with.

Sir, I would also like to say that this Ordinance violates Articles 29 and 30 of the Constitution, which guarantee certain rights to religious and linguistic minorities. Private professional colleges like medical and engineering colleges which have been established under the minority category have their own right to decide their affairs. In this regard also, I want the Minister's explanation as to why it is violating Articles 29 and 30 of the Constitution.

Sir, this Bill provides power to Medical Council of India to frame regulations with regard to the (i) authority designated with the conduct of the exams, (ii) manner of conducting the exams, and (iii) specifying languages, other than English and Hindi, in which the examinations may be conducted. It is not spelt out as to which language is being included along with English and Hindi for examination. ...*(Time-bell rings)*...

Sir, why are you in a hurry? Three hours' time is there. I am the person who is moving this Resolution. I must get the opportunity to speak. We hardly get time to speak. Always other Members speak.

MR. DEPUTY CHAIRMAN: What are you saying?

DR. T. SUBBARAMI REDDY: You were looking at my face. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I allowed you to speak. What else do you want? But you take only three minutes.

DR. T. SUBBARAMI REDDY: I will take one minute more now.

That is why I have moved an amendment that candidates should be allowed to answer in the languages included in the VIII Schedule of the Constitution. There is an apprehension in the minds of the people that the students who pass out with CBSE syllabus and ICSE syllabus are at an advantageous position and the students from the Southern region, with rural background will not have a level playing field. Many School Examination Boards are not the same as ISC or CBSE on whose syllabus NEET tests are being conducted.

Moreover, the Medical Council of India itself is reeked with a lot of controversies. Therefore, there should be provision for more transparency and fairness in the conduct of NEET examinations and there should be an expert body to oversee the conduct of the entrance test.

Then, recently, it appeared in the newspapers that a committee, headed by NITI Aayog Vice-Chairman, Arvind Panagariya, set up for recommending an overhaul of the Medical Council of India, suggested that it be replaced by a new regulatory body called Medical Education Commission, comprising eminent working professionals in the field of health, including from the private sector. Therefore, I want to know about this proposal as to what extent it has been considered. Even the Parliamentary Standing Committee in March, 2016, which submitted its report to Parliament, called for radical reforms in the Medical Council of India.

So, the hon. Minister may please clarify all these points.

MR. DEPUTY CHAIRMAN: Now, Shri Jagat Prakash Nadda to move the motion for the Bill.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Sir, I rise to move:

[Shri Jagat Prakash Nadda]

"That the Bill further to amend the Indian Medical Council Act, 1956, as passed by Lok Sabha, be taken into consideration."

MR. DEPUTY CHAIRMAN: Now, Subbarami Reddy ji, you can move the second Resolution.

DR. T. SUBBARAMI REDDY: Sir, I beg to move:

"That this House disapproves the Dentists (Amendment) Ordinance, 2016 (No.5 of 2016) promulgated by the President of India on 24th May, 2016."

Here also, I would like to draw the attention of the hon. Minister that in the case of the Dental Council of India, which has been established by an Act of Parliament to administer dental education, dental profession and dental ethics is also not above controversy. There is a lot of demand for candidates to go for dental education all over the country due to its being a highly paying profession. Here also, the Government should see that more transparency and fairness is introduced in the conduct of examinations so that all deserving candidates get the admission.

Here again, I would like to know what was the necessity that in the month of May, you went for the President's approval. You could have waited for one-and-a-half months. In the month of July, the Monsoon Session was scheduled to be held. So, what was the necessity for this? I want to know this also.

MR. DEPUTY CHAIRMAN: Now, Shri Jagat Prakash Nadda to move the motion for consideration for the Dentists (Amendment) Bill, 2016.

SHRI JAGAT PRAKASH NADDA: Sir, I rise to move:

"That the Bill further to amend the Dentists Act, 1948, as passed by Lok Sabha, be taken into consideration."

The questions were proposed.

MR. DEPUTY CHAIRMAN: Now, both the Resolutions have been moved and both the Bills have been moved. So, the House can now discuss all together, but voting will be separate. That's all. Now, Shri Narendra Budania.

श्री नरेन्द्र बुढानिया (राजस्थान): डिप्टी चेयरमैन साहब, आपने मुझे the Indian Medical Council (Amendment) Bill, 2016 तथा the Dentists (Amendment) Bill, 2016 पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद ज्ञापित करता हूँ।

सर, आज हम यह बिल इसलिए लेकर आए हैं, ताकि देश में होने वाले मेडिकल एग्जाम्स में एकरूपता आए। यह बहुत अच्छा निर्णय है, लेकिन यह निर्णय कोई आज की सोच नहीं है। जब यूपीए की गवर्नमेंट थी, तब इस पर सोचा गया था कि देश के अंदर अच्छे डॉक्टर्स पैदा हों, अच्छे डेंटिस्ट्स पैदा हों, उनकी भर्ती प्रक्रिया पारदर्शी हो।

इस प्रकार का वातावरण यूपीए गवर्नमेंट ने बनाया। उसके बाद मार्च, 2009 में एमसीआई ने एक एक्सपर्ट कमेटी का गठन किया। उस एक्सपर्ट कमेटी ने सारी जानकारी लेने के बाद, सभी विशेषज्ञों की राय लेने के बाद जून, 2009 में वह रिपोर्ट पेश की। महोदय, 2010 में केन्द्र सरकार के approval के बाद जब यह NEET का exam पूरे देश मे समान रूप से लागू करने का निर्णय लिया जा रहा था, उसी वक्त सुप्रीम कोर्ट में यह विवाद चला गया और सुप्रीम कोर्ट ने उस वक्त उसके ऊपर रोक लगा दी। उसके बाद जब आपकी सरकार आयी और आपने यह निर्णय लिया कि पारदर्शिता लाने के लिए एक exam करने का जो यूपीए की गवर्नमेंट का निर्णय था, वह अच्छा था। आज आप यह बिल लेकर आए हैं। मैं यह कहना चाहता हूं कि आपकी सोच बहुत बढ़िया है। इसमें कोई दो राय नहीं है कि हमारे देश में अच्छे डॉक्टर्स पैदा हों, अच्छे अस्पताल बनें, लोगों का अच्छा इलाज हो, सस्ता इलाज हो, उन्हें अच्छे तरीके से दवाइयां मिलें, लेकिन मैं मंत्री महोदय को बताना चाहता हूं कि आज जो डॉक्टर्स हमारे देश में बन रहे हैं, मैं उनमें कोई कमी नहीं निकाल रहा हूं, लेकिन मैं विशेष तौर से कहना चाहता हूं कि जो private hospitals हैं, जो private medical colleges हैं, उनके अंदर जो भर्ती प्रक्रिया है, वह विचित्र प्रकार की है। आपने इसके माध्यम से कुछ रोकने की कोशिश जरूर की है। मैं private medical colleges के खिलाफ नहीं हूं, क्योंकि आज हमारे private medical colleges भी बहुत से अच्छे डॉक्टर्स निकालते हैं, देश को डॉक्टर्स देते हैं। कई बार देखने को मिला है कि सरकारी medical colleges में अच्छे टीचर्स नहीं हैं, पढ़ाने वाले नहीं है, प्रोफेसर्स नहीं है, एक्सपर्ट नहीं हैं, लेकिन private medical colleges में हैं। ऐसी-ऐसी मशीनें हैं जो हमारे government medical colleges में नहीं हैं और private medical colleges में हैं। मैं यह भी मानता हूं कि एक मेडिकल कॉलेज खोलने में ढाई सौ करोड़ से लेकर तीन सौ करोड़ रुपए तक लगते हैं। जब इतना पैसा वे मेडिकल कॉलेज खोलने में लगाते हैं तो निश्चित रूप से उस पैसे को निकालने की भी कोशिश करते हैं। मंत्री जी, एक स्तर तक वे उस पैसे को निकालते हैं तो बात समझ में आती है, लेकिन लोगों से करोड़ों रुपए ले लिए जाते हैं, यानी दो-दो करोड़ रुपए तक पहुंच जाते हैं, ढाई-ढाई, तीन-तीन करोड़ रुपए तक पहुंच जाते हैं और उसके बाद वहां पर उनकी भर्ती करते हैं और वे डॉक्टर्स पैदा करते हैं। जो लोग डॉक्टरी में प्रवेश लेते हैं, वे इस लाइन के होते ही नहीं हैं, लेकिन चूंकि उनके पास पैसा होता है, इसलिए वे अपने बच्चों को सेट करने के लिए medical college में प्रवेश करवा देते हैं। उसके बाद वहां से जो लोग डॉक्टर बनकर निकलते हैं, वे क्या करेंगे? उपसभापति महोदय, हम डॉक्टर को भगवान मानते हैं, उन पर बड़ा विश्वास करते हैं कि वे भगवान के बराबर हैं, लेकिन जो लोग...

श्री उपसभापतिः भगवान के बराबर कोई नहीं है।

श्री नरेन्द्र बुढानियाः उन्हें भगवान के बराबर मानते हैं। जब operation theatre में जाते हैं तो यह कहते हैं कि यही हमारे लिए भगवान हैं, लेकिन वे डॉक्टर्स, जो पैसा देकर इस प्रकार से भर्ती होकर आते हैं, तो क्या जो हम उन्हें भगवान मानते हैं, उनके ऊपर से विश्वास नहीं टूटेगा? निश्चित रूप से टूटेगा। यह भी देखने को मिला है...

एक माननीय सदस्यः उनका भगवान पैसा होता है।

श्री नरेन्द्र बुढानियाः आपने बिल्कुल सही कहा, उनका भगवान पैसा होता है। अब वे लोग डॉक्टर बनकर आ जाते हैं, पैसा उनके पास होता है, डॉक्टर बनने के बाद वे सीधा private hospital खोलते हैं। अपना प्राइवेट अस्पताल खोलकर, जो पैसा उन्होंने भर्ती होने में दिया है, जो पैसा दिया है, उस पैसे को वे गरीब जनता से निकालते हैं। आप कल्पना भी नहीं कर सकते हैं, वे ऐसी-ऐसी दवाइयां लिखते हैं, जिनकी मरीज को आवश्यकता नहीं है। वे बहुत महंगी दवाइयां लिखते हैं और उन दवाइयों की कोई आवश्यकता नहीं है।

डिप्टी चेयरमैन सर, मेरा class fellow एक डॉक्टर है। उसके घर के सामने एक मेडिकल स्टोर की दुकान खुली है। मुझे पता लगा कि वह मेडिकल स्टोर वाला उसको एक लाख रुपये महीना देता है। मैंने पता लगवाया कि यह एक लाख रुपये महीना किस बात का देता है, तो पता लगा कि डॉक्टर वही दवाई लिखता है, जो उस मेडिकल स्टोर पर उपलब्ध है, वह वही दवाई लिखता है जिसके ऊपर उसको ज्यदा मार्जिन मिलता है। आज स्वतंत्र भारत के अंदर भी लोग इस तरह की बात सोचते हैं। हम लोग इस प्रकार की व्यवस्था में रहते हैं। आज हमको इसके बारे में सोचना पड़ेगा, आज हम सब को मिलकर सोचना पड़ेगा कि कम से कम ऐसे प्रोफेशन को जो पवित्र माना जाता है, इसको और पवित्र करने की आवश्यकता है। यदि हम इसको पवित्र नहीं करेंगे, तो मैं सोचता हूं कि लोगों का विश्वास हमारे ऊपर से उठ जाएगा।

मैं आपके पड़ोस की स्टेट की एक खबर पढ़ रहा था। देहरादून में एक व्यक्ति अपनी मां को इलाज के लिए अस्पताल में लेकर गया। वहां पर उसकी मां को भर्ती कर लिया गया, थोड़ी देर बाद उसने डॉक्टर से कहा कि मुझे सांस लेने में थोड़ी दिक्कत आ रही है, तो उसको चैक करने के बाद डॉक्टर ने कहा कि आपको आईसीयू में भर्ती करना पड़ेगा। मां के साथ-साथ उसे भी आईसीयू में भर्ती कर लिया। दो दिन आईसीयू में रखने के बाद उसे बताया गया कि आपको टी.बी. है। फिर टी.बी. के लिए उसका इलाज शुरू कर दिया। वह कैसे किसी प्रकार से अस्पताल से निकल कर बाहर आया और बाहर आकर उसने जांच कराई, तो पता लगा कि उसे किसी प्रकार की टी.बी. नहीं है। आप देखिए कि किस प्रकार से लूट मच रही है।

हमारे नरेश भाई फार्मासुटिकल पर एक शॉर्ट डिस्कशन लेकर आए थे, उसमें मैंने भी भाग लिया था। उस समय भी मैंने कहा था कि हम प्राइवेट अस्पतालों के खिलाफ नहीं हैं, हम बिल्कुल भी खिलाफ नहीं हैं, लेकिन वे जो लूट मचा रहे हैं, उसके खिलाफ हैं। आज जो लूट मचाने का लाइसेंस वे ले रहे हैं, हम उसके खिलाफ हैं। वे मरे हुए व्यक्ति को भी अस्पताल में एडमिट कर लेते हैं। अगर 100 रुपये का भी हिसाब बाकी रह जाता है, तो उसको बिना जमा कराए डेड बॉडी भी नहीं मिलती है। देखिए, यह कैसी विडम्बना है।

माननीय मंत्री जी, आप मेडिकल के ढांचे को सुधारने की कोशिश कर रहे हैं, इसके लिए ईश्वर आपको शक्ति दे। जो लोग इस प्रोफेशन को अपवित्र कर रहे हैं, उसके लिए ईश्वर आपको ताकत दे कि आप हमारे इस पवित्र प्रोफेशन को पवित्र बनाएं। मैं आपको बताना चाहता हूं कि आप जो अमेंडमेंट लेकर आए हैं, वे यूपीए के शासन में आए थे, अगर सुप्रीम कोर्ट रोक नहीं लगाता, तो 2010 में ही ये

लागू हो जाता। इतने लम्बे समय के बाद आप फिर से इसको लेकर आए हैं, इसके लिए मैं आपको धन्यवाद देता हूं और मैं इस बिल का समर्थन करता हूं।

श्री प्रभात झा (मध्य प्रदेश): उपसभापति महोदय, इंडियन मेडिकल काउंसिल (अमेंडमेंट) बिल, 2016 और डेंटिस्ट्स (अमेंडमेंट) बिल, 2016 पर आपने मुझे बोलने का अवसर दिया है, इसके लिए मैं आपको धन्यवाद देता हूं। इंडियन मेडिकल काउंसिल ऐक्ट, 1956 और डेंटिस्ट्स ऐक्ट, 1948 को संशोधित करने वाला कानून लाने के लिए मैं देश के प्रधान मंत्री श्री नरेन्द्र मोदी जी को और भारत सरकार के स्वास्थ्य एवं परिवार कल्याण मंत्री, जगत प्रकाश नड्डा जी को बहुत-बहुत बधाई देता हूं।

उपसभापति महोदय, मेडिकल में प्रवेश के लिए छात्रों को देश के विभिन्न क्षेत्रों में जाकर कई प्रवेश परीक्षाओं में शामिल होना पड़ता है। इस विधेयक से सर्वाधिक लाभ उन छात्रों को होगा और उसके तीन उद्देश्य मुख्य रूप से थे। जो multiplicity of examination होता है, वह न हो और यह NEET पूरी तरह से fair and transparent हो तथा किसी का exploitation न हो, इन तीन उद्देश्यों को लेकर इस विधेयक को लाने की कोशिश की गई है।

महोदय, छात्रों को मेडिकल में प्रवेशन के लिए देश के विभिन्न क्षेत्रों में जाकर कई तरह की प्रवेश परीक्षाएं देनी पड़ती थीं और उन्हें मानसिक, शारीरिंक एव वित्तीय कठिनाइयों का भी सामना करना पड़ता था। वहीं प्राइवेट मेडिकल कॉलेजों पर प्रवेश परीक्षाओं में धांधली के एक नहीं अनेक आरोप लगते थे। इन सारी चीजों को देखने के बाद एक कॉमन प्रवेश परीक्षा लेने का निर्णय लिया गया। यही इन सब समस्याओं का समाधान है, इसलिए इस विधेयक में संशोधन की बात की गई। क्योंकि देश में छात्रों की समस्या का समाधान होना चाहिए, छात्रों की परेशानी न हो, उनको मानसिक, शारीरिक और आर्थिक संकट से भी उबारने की बात होनी चाहिए। इस संदर्भ में स्वास्थ्य और परिवार कल्याण संबंधी संसदीय स्थाई समिति ने अपनी 92वीं रिपोर्ट में बहुत सारे सुझाव दिए थे। उन सुझावों के जो उद्देश्य थे, उनके लिए सरकार द्वारा 24 मई, 2016 को इंडियन मेडिकल काउंसिंल (सशोधन) अध्यादेश 2016 एवं डेंटिंस्ट्स (सशोधन) अध्यादेश, 2016 लगाया गया था। यह इंडियन मेडिकल काउंसिल एक्ट, 1956 एवं डेंटिस्ट्स एक्ट, 1948 का संशोधन है। इस अध्यादेश को संसद के सत्र शुरू होते ही "मेडिकल काउंसिंल (सशोधन) विधेयक, 2016 एवं डेंटिस्ट (संशोधन) विधेयक, 2016" के रूप में संसद के पटल पर रखा गया। नए कानून के अनुसार अब स्नातक और परास्नातक मेडिकल एडमिशन के लिए पूरे देश में एक uniform exam होगा। इसकी जरूरत लगातार लग रही थी और इसकी अनुशंसा उस 92वीं रिपोर्ट में दी गई है। इस अखिल भारतीय प्रवेश परीक्षा का नाम NEET रखा गया। चूंकि तमिलनाडु और पुडुचेरी में बारहवीं अंक के आधार पर नामांकन होता है, अतः इन राज्यों को केवल मेडिकल स्नातक में प्रवेश के लिए इस वर्ष के लिए रियायत दी गई है।

NEET की मेडिकल प्रवेश परीक्षा में पारदर्शिता होगी। यह बात किसी से छिपी नहीं है कि पारदर्शिता और धांधली की अनेक शिकायतें आती थीं, इसलिए NEET Exam के माध्यम से पूरी तरह से पारदर्शिता दिखेगी और हम सबको यह लगेगा कि यह fair exam हुआ है, इसमें कोई धांधली नहीं हुई है और हम सब इस आरोप से बचेंगे। कई प्रवेश परीक्षाओं से छात्रों को एक exam, दो exam, State के exam तथा कई तरह के exam देने पड़ते थे। इनसे छात्रों को उन exams से मुक्ति मिलेगी और

[श्री प्रभात झा]

उनको सिर्फ एक exam ही देना पड़ेगा। परीक्षा प्रक्रिया से संबंधित विभिन्न अदालतों में चलने वाले मामलों में भी एक नहीं अनेक कमियां आएंगी। यदि लगता कोई चिंता का मामला हुआ, तो अदालत में चले गए, इन सब मामलों से मुक्ति का सिर्फ यही एक रास्ता था और उसका समाधान भी यही था। मेडिकल में दोषपूर्ण मूल्यांकन प्रक्रिया से अयोग्य/अनुपयुक्त छात्रों के चयन पर प्रतिबंध लगेगा। जो अनेक आरोप लगते थे कि नम्बर बढ़ाए गए, इनका मूल्यांकन गलत किया गया है, इन सारी चीज़ों व ऐसी अनेक बातों का ध्यान रखते हुए, इस विधेयक में संशोधन किया गया है। मेडिकल प्रवेश परीक्षा के स्तर पर सुधार हो, ताकि लोगों में विश्वास पैदा हो। जैसी डॉक्टर्स के बारे में पचासों बातें होती हैं, वे बातें न हों, इसलिए भी यह संशोधन बहुत जरूरी है। प्रवेश परीक्षा अपेक्षाकृत merit पर आधारित हो, इस बात का भी इसमें ध्यान रखा गया है। प्राइवेट मेडिकल कॉलेजों द्वारा ली जाने वाली capitation fees में कमी आए, इसकी भी कोशिश की गई है। कुछ आशंकाएं हैं, जिनका विवरण अनिवार्य है।

अखिल भारतीय मेडिकल प्रवेश परीक्षा (NEET) किसी राज्य की आरक्षण नीति को प्रभावित नहीं करेगी। इस पर लोगों ने बहुत तरह से गुमराह करने की कोशिश की है, लेकिन इसमें बहुत स्पष्टता है। NEET की तरह राज्य कमेटीज़ द्वारा निर्धारित fee structure तथा विभिन्न प्रकार के कोटे के तहत निर्धारित सीट में कोई परिवर्तन नहीं किया जाएगा। अनुसूचित जाति, अनुसूचित जनजाति तथा ओबीसी के छात्रों को नामांकन में सुविधा और रियायत के पर्याप्त प्रावधान किए गए हैं। NEET से राज्य के 85 प्रतिशत एवं अखिल भारतीय के 15 प्रतिशत निर्धारित कोटे पर कोई प्रभाव नहीं पड़ेगा। राज्य अपने कोटे के तहत मेडिकल केंडिडेट्स का चयन करने के लिंए स्वतत्र होंगे। जहां तक परीक्षा के माध्यम का प्रश्न है, स्वास्थ्य एवं परिवार कल्याण मंत्रालय द्वारा सभी राज्यों से इस बारे में रिपोर्ट देने के लिए कहा गया है कि विगत तीन वर्षों के दौरान किन-किन भाषाओं में कितने छात्रों ने प्रवेश परीक्षा दी है। साथ ही बताएं कि किस आधार पर परीक्षा के भाषा माध्यम में भी संबंधित समस्याओं का समाधान निकाला जाएगा और विचार किया जाएगा। जहां तक सिलैबस संबंधी आशंका का प्रश्न है, बहुत सारे लोगों ने इस पर चिंता व्यक्त की है, इस का भी निराकरण कर दिया गया है। मेडिकल काउंसिल, प्रवेश परीक्षा नहीं लेगी, सीबीएसई द्वारा मेडिकल स्नातक की परीक्षा ली जाएगी, जिस में केन्द्र एवं राज्य के बोर्ड - सभी को सिलैबल को समाहित किया जाएगा। इंडियन मेडिकल काउंसिल संशोधन विधेयक, 2016 एवं डेंटिस्ट्स संशोधन विधेयक, 2016 को 19 जुलाई, 2016 को लोक सभा द्वारा पारित किया गया है।

महोदय मैं "नीट" का पूरा समर्थन करता हूं और आशा करता हूं कि मेडिकल काउंसिल विधेयक, 2016 एवं डेंटिस्ट्स संशोधन विधेयक, 2016 को राज्य सभा द्वारा एकमत से पारित किया जाएगा।

श्री नरेश अग्रवाल (उत्तर प्रदेश): माननीय उपसभापति जी, मैं बिल के समर्थन में खड़ा हूं, लेकिन मंत्री से पूछना चाहता हूं कि यह खाली एक साल के लिए है और अगर हम इसे turn down कर देंगे, तो सुप्रीम कोर्ट की व्यवस्था लागू हो जाएगी। एक साल बाद फिर भी आप इसे पास कराएंगे, तो एक साल बाद फिर वही व्यवस्था लागू होगी जोकि सुप्रीम कोर्ट का आदेश है। आप इसे एक साल के लिए इस कारण लाए क्योंकि आधे से ज्यादा राज्यों ने इस का विरोध किया। महोदय, 16 राज्यों ने इस

का विरोध किया और 15 राज्यों ने समर्थन किया है, फिर एक साल बाद इन के विरोध और पक्ष का क्या होगा? महोदय, राज्यों को आशंका है कि "नीट" लागू होने के बाद क्या होगा? बहुत से राज्य इस के खिलाफ नहीं थे, लेकिन बहुत से राज्यों द्वारा इस बात का विरोध किया गया कि उनकी क्षेत्रीय भाषा में पढ़े लोग क्या "नीट" परीक्षा qualify कर पाएंगे? हमारा उसमें आरक्षण रहेगा या नहीं रहेगा? स्टेट की थ्योरी उस में होगी या नहीं होगी? मैं आपसे पूछूंगा कि आपने प्राइवेट मेडिकल कॉलेजेज़ को क्यों छोड़ दिया? आपको अगर "नीट" का बिल लाना था, तो बिल में सिर्फ सरकारी कॉलेजेज़ को ही क्यों लाए, सभी कॉलेजेज़ क्यों नहीं लाए? आप प्राइवेट यूनिवर्सिटीज़, प्राइवेट मेडिकल कॉलेजेज़ -इन सब को ले आते?

महोदय, "नीट" कोई नया नहीं है। मुझे याद है 2002 में श्री केतन देसाई एमसीआई के चेयरमैन थे, उस समय "नीट" रिंकमड की गयी थी। उस समय सरकार उसे रोके रही। उनके यहां रेड वगैरह हुई, बाद में permission दे दी गयी। उसका प्रचार-प्रसार भी हुआ। उनके यहां बहुत सोना, चांदी निकला, लेकिन कुछ नहीं निकला और सीबीआई ने क्लोज़र रिपोर्ट दे दी। उस समय नर्सिंग काउंसिल के यहां भी रेड हुई थी, लेकिन उस समय नर्सिंग काउंसिल पर मुकदमा चलाने की sanction नहीं दी गयी, लेकिन एमसीआई के बारे में दी गयी। अभी यह प्रचार चल रहा है कि नीति आयोग एक रिपोर्ट दे रहा है, जिसमें वह कहता है कि एमसीआई को चार हिस्सों में बांट दिया जाए - एक यू0जी0 देखे, एक पी0जी0 देखे, एक admission देखे और एक ethics देखे। अब एक मेडिकल कॉलेज यू0जी0 का अच्छा, पी0जी0 का खराब, Ethics कहेगा कि इसे ban कर दो, तो यह experiment पहले भी हो चुका है। कांग्रेस के शासनकाल में एमसीआई भंग की गयी थी और 3 चेयरमैन बनाए गए थे, लेकिन वह experiment क्यों फेल हुआ और आपको फिर से एमसीआई गठित करनी पड़ी? मैं तो आप से कहता हूं कि आप एमसीआई को क्यों दोष देते हो? एमसीआई एक्ट में सारी पॉवर्स सरकार को हैं। अब सरकार उसे लागू करे या न करे। आप एमसीआई एक्ट देख लीजिए, उसके गठन से लेकर मेडिकल कॉलेजेज की मान्यता, मान्यता वापस लेना, पी0जी0 कमेटी बनाना, जिसमें आप 6 नॉमिनेट करेंगे और 3 इलैक्शन के माध्यम से आएंगे। इस तरह पी0जी0 कमेटी पूरी आपके हाथ में है और पीजी की सीट्स रिंकमड नहीं हो रही हैं। अभी प्रभात झा जी बोल रहे थे। सब लोग निजी मेडिकल कॉलेजेज को दोषी बना देते हैं, लेकिन आज भी आपके पास 20 लाख डॉक्टर्स की कमी है। अगर निजी क्षेत्र के medical colleges नहीं होते, तो शायद आपके पास डाक्टर्स भी नहीं होते। आज medical colleges की जो संख्या है, उस संख्या में देखें तो 412 में से 224 private colleges हैं और 188 सरकारी colleges हैं। प्रभात झा जी कह रहे थे कि private medical colleges ऐसे हो रहे हैं, वे तो ऐसे बोल रहे थे, जैसे मंत्री जी बोल रहे हों। एक प्राइवेट मेडिकल कॉलेज कितना रुपया इनवेस्ट करता है? सरकारी मेडिकल कॉलेज में तो आप सरकार से सारी सब्सिडी दे देते हैं, लेकिन क्या आपको पता है कि निजी क्षेत्र के मेडिकल कॉलेज कितना रुपया खर्च करते हैं? आपने उनको अधिकार क्या दिया, ये अपनी फीस तक फ़िक्स नहीं कर सकते हैं, क्योंकि आपने फ़ीस कमेटी बना दी है। अगर आप मेडिकल क्षेत्र को आगे बढ़ाना चाहते हैं, तो आपको कहीं न कहीं निजी क्षेत्र पर भी ध्यान देना पड़ेगा। इस साल एमसीआई ने टोटल 51 medical colleges दिए हैं। इनमें से 30 colleges गवर्नमेंट के हैं और 21 colleges निजी क्षेत्र के हैं। हम तो कहते हैं कि आप निजी क्षेत्र क्या, पूरे medical colleges से जो लड़के पास हों, उनसे एक एग्जिट एग्जाम भी ले लीजिए। क्या बुराई है? एग्जिट एग्जाम के लिए कोई मना तो नहीं करता है।

[श्री नरेश अग्रवाल]

आप एग्जिट एग्जाम कंपल्सरी कर दीजिए। इससे यह होगा कि आपको जो एक आशंका है कि कहीं क्वालिटी खराब न हो जाए, वह दूर हो जाएगी। जब रशिया या चीन से जो बच्चे डॉक्टरी पास करके आते हैं, एमसीआई उनका टेस्ट लेती है, तब आप यह टेस्ट यहाँ पर भी लागू कयों नहीं करते हैं? राम गोपाल जी बैठे हैं, इनकी कमेटी ने नीट को भी रिकमेंड किया था और एग्जिट एग्जाम को भी रिकमेंड किया था। ये बैठे हुए हैं। आप कमेटी की रिपोर्ट को क्यों नहीं मान लेते हैं? ...**(व्यवधान)**... वह नीति आयोग चली गई है। मैं आपसे यह कहूंगा कि मेडिकल के क्षेत्र में बहुत ज्यादा एक्सपेरिमेंट्स करने की जरूरत नहीं है। मैं तो आपसे यह भी कहता हूं कि उस समय, जब कांग्रेस सरकार के समय में प्रपोजल आया था कि ग्रामीण मेडिकल एजुकेशन और शहरी मेडिकल एजुकेशन में अंतर कर दिया जाए, रूरल मेडिकल एजुकेशन का कोर्स चार साल का कर दिया जाए और शहरी मेडिकल एजुकेशन का पाँच साल का कर दिया जाए, उसको देखिएगा।

अभी भी यह स्थिति है कि जो डॉक्टर्स पास होते हैं, वे ग्रामीण अंचल में नहीं जाते हैं। ग्रामीण अंचल में मेडिकल का हाल बहुत खराब है। पीएचसी, सीएचसी या आपके प्राथमिक केंद्र हों, कोई डॉक्टर वहाँ जाना पसंद ही नहीं करता है। एक तरीके से सीएमओज़ की तो कमाई का धंधा हो गया है। आप या तो इसको कंपल्सरी कीजिए कि जो डॉक्टरी पास करेगा, वह पाँच साल तक गाँव में सेवा करेगा, यदि नहीं करेगा, तो एमसीआई उसको सर्टिफिकेट नहीं देगी, या यह कर दीजिए, तभी लोग गाँव में सेवा करेंगे।

महोदय, सबसे ज्यादा आबादी गाँव की है। ठीक है, आप कह रहे थे कि 2020 में पचास परसेंट आबादी शहरी हो जाएगी, लेकिन अभी भी गाँव की मेडिकल की जो हालत है, ऐसी है कि जो क्वैक्स होते हैं, उन्हें कुछ पता नहीं है, वे बेचारे ही गाँव की पूरी मेडिकल व्यवस्था चला रहे हैं। आप हैरान होंगे कि किस तरीके से गाँव के लोग जिंदा हैं? किसी के इंजेक्शन लगा देते हैं, मालूम पड़ा इंजेक्शन लगाना मालूम नहीं था, फोड़ा बन गया, हाथ काटना पड़ रहा है। यह हमारी गाँव की medical assistance, मेडिकल सहायता है। आप इस क्षेत्र को क्यों नहीं देखते हैं? आप इन सब बुराइयों से लड़ने के लिए बोल्ड हो जाइए। इसमें क्या दिक्कत है?

साउथ के एक सदस्य श्री रामदास जी थे - ठीक है, वैसे न बनिएगा, लेकिन मैं कहता हूं कि उन्होंने समझा था कि मिनिस्टर होकर कैसे कंट्रोल किया जाता है। उन्होंने यह जाना था कि Medical Council और medical education को आगे बढ़ाना चाहिए। हमने तो आपसे कई बार कहा कि आप एक बोल्ड स्टेप लीजिए, हम सभी आपके साथ हैं। मैं तो इस बिल के लिए कहता हूं कि आप इसको परमानेंट क्यों नहीं करते हैं? क्या सारे आदेश न्यायालय के चलेंगे? सरकार के भी तो आदेश चलने दीजिए। एनजेएसी बना, एजेएसी चला गया, हम चुप होकर बैठ गए। आप इसमें भी एक साल बाद कह देंगे कि, "वही जो आदेश हुआ है, उसको लागू किया जाए।" फिर राज्य सरकारों का जो विरोध है, आप उसको कैसे पूरा करेंगे? आप इसको बता दीजिए कि आप इसको एक साल के लिए क्यों ला रहे हैं? आप इसको एक्सप्लेन कर दीजिएगा कि, why only for one year? आप क्यों नहीं, जो बिल बना हे, उस ऑर्डिनेंस को एक एक्ट में परिवर्तित करते हैं, इसको हरदम के लिए लागू करते हैं? ऐसी राज्यों की भी अपेक्षा है।

बहुत से राज्य हैं, जिन्होंने इसका विरोध किया है। साउथ के तमाम राज्यों ने इसका विरोध किया है। जैसा मुझे मालूम है, उन राज्यों ने कहा है कि हम इसको अपने यहाँ पर नहीं लागू होने देंगे। तमिलनाडु राज्य तो अभी भी कहता है कि हम इसको अपने यहाँ पर नहीं लागू होने देंगे। तमिलनाडु की मुख्यमंत्री जी कहती हैं कि हम अपनी स्टेट में नीट को बिल्कुल पसंद नहीं करते हैं। यदि आप लागू करेंगे, हम तब भी लागू नहीं करेंगे। इस बात पर बहुत से राज्यों का stand बिल्कुल clear है। जब Union Public Service Commisison के exam की बात हो रही थी, जो इस हाउस में उठी थी, तब भी यह बात हुई थी कि reginal language का क्या होगा? Regional language नहीं, बल्कि इसको national language का क्या होगा? अगर आपने इस पर विचार नहीं किया है, तो आपको इस पर विचार करना पड़ेगा। मैं यह समझता हूँ कि आप जो रिजल्ट चाहते हैं, मैं बिल्कुल इसके पक्ष में नहीं हूँ कि आप MCI को विभाजित करें। MCI को विभाजित करने से आपको कोई फायदा नहीं होगा। आप उसे कंट्रोल कीजिए। घोड़े की सवारी में जब घुड़सवार अच्छा होता है, तो वह उसी हिसाब से चलता है। अगर आप अच्छे सवार हो जाएँगे, तो आप MCI से जो चाहेंगे, वह वही करेगी।

आज P.G. की सीटें कितनी कम हैं। आज कोई भी डॉक्टर MBBS के बाद बिना P.G. किए नहीं जाना चाहता, क्योंकि जब तक वह P.G. न कर ले, उसकी value नहीं रहती। लेकिन ratio क्या है? मंत्री जी, आप इतना ही बता दीजिएगा कि P.G. की कितनी सीटें हैं, प्रति वर्ष कितने डॉक्टर्स निकलते हैं और कितना ratio है? अगर आप P.G. सीट का ratio कुछ कम कर देंगे, तो जो शिकायतें आती हैं, वे भी बंद हो जाएँगी और डाक्टर्स P.G. करके तैयार हो जाएंगे। आपके बहुत से डॉक्टर्स यहाँ सरकारी कॉलेजों में पढ़ाई करते हैं, आपसे सब्सिडी लेते हैं और डॉक्टर बनने के बाद तुरंत अमेरिका-इंग्लैंड चले जाते हैं। आप क्यों नहीं इस पर बंधन लगाते हैं कि जो यहाँ से पढ़ कर निकलेगा, उसे देश में इतने साल सेवा करनी पड़ेगी? हम सब्सिडी या एजुकेशन केवल इसलिए थोड़े ही न दे रहे हैं कि आप यहाँ पढ़ें और अमेरिका या लंदन चले जाएँ। अमेरिका में जितने भी विशेषज्ञ हैं, जितने भी अच्छे डॉक्टर्स हैं, सब हिन्दुस्तान के हैं। आप लंदन चले जाइए, वहाँ की पूरी medical facility Indian doctors के हाथों में है। अगर सब जगह Indian doctors ही हैं, तो आप उन्हें कम से कम हिन्दुस्तान में भी तो सेवा करने का अवसर दीजिए। इतना पैसा खर्च करके हम उन विशेषज्ञों के पास इलाज कराने जाएँ, इससे अच्छा है कि वे हिन्दुस्तान में इलाज करें, तो इलाज अच्छा होगा। इससे क्वालिटी भी मिलेगी और हम जो चाहते हैं, वह मिलेगा। मैं समझता हूँ कि आप हमारी इन बातों पर जरूर विचार करेंगे।

महोदय, अभी माननीय सर्वोच्च न्यायालय ने एक कमिटी बना दी, जो MCI के ऊपर बैठेगी। तीन सदस्यों की एक कमिटी बनी। अब यह नहीं समझ में आ रहा है कि वह कमिटी मेडिकल कॉलेज चलाएगी या आपकी MCI मेडिकल कॉलेज चलाएगी। कमिटी ने MCI को एक आदेश जारी कर दिया कि बिना हमसे पूछे कोई decision नहीं होगा, जो भी decision होगा, उसको एक बार हमसे verify करा लिया जाए। तब तो यह parallel दो व्यवस्थाएँ हो गईं। अब अगर मेडिकल कॉलेज वाला कोई बात कहना चाहे, तो वह किससे कहेगा? वह MCI से कहे या कमिटी से कहे? इसलिए आप इसको भी स्पष्ट कर दीजिए कि किसके क्या-क्या rights हैं, किसके क्या-क्या अधिकार हैं, क्योंकि ऐसा न हो कि समानांतर व्यवस्था चलने लगे। इससे एजुकेशन क्षेत्र को कहीं न कहीं और नुकसान होगा। हम सबका उद्देश्य है कि यह क्षेत्र आगे बढ़े। मैं यह कहूंगा कि अगर आपको प्राइवेट मेडिकल कॉलेज के बारे में यह आपत्ति है, यह ठीक है कि आप बहुत ज्यादा मेडिकल कॉलेज खोलना चाहते हैं, मैं भी चाहता हूँ कि

[श्री नरेश अग्रवाल]

अच्छी क्वालिटी और क्वांटिटी के ऊपर रोक न हो, लेकिन ऐसा न हो कि बहुत ज्यादा ऐसे कॉलेज खुल जाएँ, क्योंकि मेडिकल कॉलेजेज़ के सामने फैकल्टी की बहुत बड़ी प्रॉब्लम है। आप इन सब चीज़ों के ऊपर ध्यान दीजिए। मैं तो कहूँगा कि आप इस पर बैठक बुला लीजिए, बैठक करके इस पर राय ले लीजिए और उसके बाद कोई निर्णय ले लीजिए, तो आपको भी बहुत अच्छी राय मिल जाएगी और मेडिकल एजुकेशन के सेक्टर में जो कमियाँ हैं, वे कमियाँ दूर होंगी। इससे हिन्दुस्तान में जो 20 लाख डॉक्टर्स की कमी है, हम सब उस कमी को भी पूरा कर सकेंगे और हमें लगेगा कि आजादी के इतने वर्षों के बाद ...**(समय की घंटी)**... ग्रामीण अंचल का व्यक्ति जो चाहता है, वह हम उसको दे सकें और हम इस देश की सेवा कर सकें। मैं चाहूँगा कि आप इन चीज़ों पर ध्यान दें और अगर आप हमारी बातों का उत्तर दे देंगे, तो बहुत सी चीज़ें स्पष्ट हो जाएंगी। मैं फिर इस बिल का समर्थन करता हूँ। धन्यवाद।

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Thank you, Mr. Deputy-Chairman, Sir, for giving me an opportunity to speak on these Bills. I thank hon. Amma for giving me this opportunity to speak on these Bills. I will remain a loyal worker of AIADMK and a loyalist to Amma.

Sir, this is a very important amending Bill because our country, India, is a Union of States. Subject to correction, Federalism is a basic feature of our Constitution. Now, these amending Bills are violating the basic feature of our Constitution. This is my first and foremost humble submission. Sir, in Tamil Nadu, there is already an Act in force, which is called the Tamil Nadu Admission in Professional Educational Institutions Act, 2006. This Act was given effect after receiving the assent of the President under Article 254, Clause 2 of the Constitution. This Act was enacted to protect the interest of students, particularly from the weaker sections and rural areas. Sir, that Act came into force in Tamil Nadu after getting the assent of the hon. President under Article 254 (2) of the Constitution. Sir, in Tamil Nadu, a transparent and fair procedure is followed for admission to medical seats. What is the necessity to bring this amendment? Exercising power is one thing. But I want to know whether it is necessary to bring this amendment at this juncture. That is to be looked into.

Sir, I would also like to draw the kind attention of this august House to List 1, Entry 44. I may be wrong, List 1, Entry 44 says, "Incorporation, regulation and winding up of corporations, whether trading or not, with objects not confined to one State, but not including universities." So, by Entry 44 of List 1, the universities are not coming within the purview of the Union Government. This Parliament is lacking legislative competence to bring this amendment. Of course, the 42nd Constitution Amendment has brought the education subject, which was originally a State subject, to the Concurrent List. In the Concurrent List, List III, Entry 25, a later amendment is 42nd Amendment, which reads

as follows: "Education, including technical education, medical education and universities, subject to the provisions of Entries 63, 64, 65 and 66 of List I, vocational and technical training of labour." So, my humble submission is that there is a conflict between Entry 44 of List I and Entry 25 of List III. Sir, our senior Advocate, Shri Abhishek Manu Singhvi is present here, he knows better than me; he should kindly enlighten the House. The hon. Health Minister must examine this issue legally because, according to me, from a layman's point of view, there is a conflict between Entry 44 of List I and Entry 25 of List III. As per one of the entries, the Parliament is excluded from making any law.

Sir, my next submission is this. There is this Notification dated 21st December, 2010, whereas this Ordinance was issued on 24.5.2016. On the basis of this Notification, dated 21st December, 2010, the Supreme Court was going on giving directions. The NEET Examination was held only as per the Notification dated 21st December, 2010, but whereas on the date of this Notification, this amendment which is now sought to be brought in was not in existence. So, on the date of this Notification dated 21st December, 2010, there is no legislative backing. So, without any legislative backing, this Notification was issued, and it was also enforced, which is illegal and unconstitutional.

Sir, further, I would like to draw the kind attention of the House that in Tamil Nadu, tenth standard examinations and Plus two examinations are very, very popular. The students are working very hard. The poor students are studying very well and securing highest marks under the firm hope that they would get medical seats. Even this year, 12 poor students have been admitted in medical seats, but they were not able to pay their fees. Hon. Chief Minister, Amma has paid all their fees. Sir, two students were admitted in engineering seats in Anna University, who were not able to pay their fees. Hon. Chief Minister, Amma has paid their entire fees. Why do I bring this fact to the august House? In Tamil Nadu, the rural poor students are getting the benefit of this enactment. Now, if you bring in the entrance test called National Eligibility-cum-Entrance Test, then it will be arbitrary, unconstitutional, illegal and against public interest. There is no doubt about it. Because of the entrance test, only the coaching centres will flourish. The poor students can't make payment of ₹5 lakhs to ₹ 10 lakhs. Because of coaching centres, many poor students committed suicide in Rajasthan due to pressure to get more marks. They were all studying in very famous coaching centres.

One of the clauses reads as follows and it is very, very important: "All admissions to MBBS courses within the respective categories shall be based solely on marks obtained in the National Eligibility-cum-Entrance Test." So, the State Government examinations are of no use. They are only qualifying examinations. Their requirement is just to pass.

[Shri A. Navaneethakrishnan]

Whatever marks the candidate secures in NEET alone would be taken into account and admission given. If NEET can be enforced, then the Tamil Nadu Government can enforce the reservation policy. You are not showing any sympathy. We are not at the mercy of the Central Government. Getting reservation is our birthright. It is in practice. We are following it and it is in force. Because of this NEET, definitely, rural poor students will be affected. It is only for the elite students. Even the SCs/STs/OBCs will not at all get the benefit. The real, genuine and brilliant students will not get admissions in medical colleges. I very earnestly submit that because of this Amendment, only one year relaxation has been given, nothing more and nothing less. Only for this current academic year, they are not insisting upon it; that is all. But, the main provision is very clear—forever, NEET will be followed and NEET will be enforced.

Sir, NEET is based on the CBSE syllabus. The CBSE syllabus is not studied by the poor students of Tamil Nadu. They are all studying in Tamil medium. These poor students are studying in the State syllabus. How can the Central Government enforce the CBSE syllabus which is not taught universally in Tamil Nadu? How can it be the basis of conducting NEET in Tamil Nadu? This is against the principle of natural justice. It is arbitrary. You are spoiling the future of rural students, poor students. Kindly think over it. Please don't take it as a prestige issue. The Supreme Court, in the recent order giving directions to hold the NEET has stated: "It may, however, be clarified that by this order, hearing of petitions which are pending before this Court will not be affected." The other petitions pending before the Supreme Court for judicial adjudication will continue and, by this move, you are frustrating the judicial adjudication. Judicial review is one of the basic features of the Constitution. When the matter is pending for judicial adjudication before the competent Court of law, the Supreme Court, why should you bring in this Amendment? You are taking away the right of judicial review because of these two Bills.

My earnest, sincere and humble request to the Central Government is not to press for these two Amendment Bills. Don't enforce NEET as far as Tamil Nadu is concerned. Tamil Nadu is having a valid and fair procedure for admissions. Without any arbitration, a student can study in a medical college. There is no capitation fee. It is true that some private institutions are committing some mistakes, and for which there could be remedial steps. Don't penalize the poor, rural students of Tamil Nadu. Now, our hon. Chief Minister Amma stressed this point in the 11th meeting of the Centre-States Council held on 16.7.2016. As early as possible, education subject must be removed from the Concurrent List and it must be placed in the State List. For the time being, I humbly and earnestly

request the Central Government not to enforce NEET as far as Tamil Nadu is concerned. Thank you, Sir.

MS. DOLA SEN (West Bengal): Sir, I was elected as a Member of this House one year and four months ago. In the last 16 months I have put supplementary questions and also raised in Zero Hour submissions, Special Mentions, etc., but today, Sir, is a special day as I am making my maiden speech. I am happy I am making my maiden speech at this time and I want to dedicate my maiden speech to the historic victory of *Ma Mati Manush* in Bengal exactly two months ago. Thank you, Sir, for allowing me to deliver some points on the Indian Medical Council (Amendment) Bill, 2016 and the Dentists (Amendment) Bill, 2016. Health care in India is in abysmal state. The Centre's share of total public expenditure on health has fallen over the last two years and India spends less of its GDP on health than some of the world's poorest countries. Only 1.6 per cent of the Budget is allocated for the medical sector. The Working Group on Tertiary Care Institutions for the Twelfth Five Year Plan says, 'nearly one million Indians die every year due to inadequate health care facilities. Seven hundred million people have no access to specialist's care and 80 per cent of specialists are working in urban areas.' The Indian Medical Association estimates that 45 per cent of the Indian medical practitioners, i.e. 17 lakh doctors, are unqualified and lack in formal training. Another key reason for poor health of Indians is the high proportion of out-of-pocket expenditure on health because of low insurance coverage and weak public health systems, which forces even poor people to visit private medical practitioners, and drives up average health costs. High healthcare costs often lead people to delay treatment, aggravating health problems. Now, coming to the introduction of the Bill, the Indian Medical Council (Amendment) Bill, 2016 and the Dentists (Amendment) Bill, 2016 provide a constitutional status to the National Eligibility-cum-Entrance Test (NEET) examination. Hon. Minister, Shri J. P. Nadda said there were three main objectives behind the move: End the multiplicity of examinations, have fair and transparent examinations and adopt non-exploitative process. Now, I would like to point out some problems with the implementation of the same. First, healthcare infrastructure. The basic medical infrastructure is woefully unequipped in our country to support the population. As per the World Health Organisation, in the ratio between patient and doctor, India is lagging far behind developed countries. This needs to be addressed first and foremost before looking ,at other areas of reform. Second, State Consultation. All States do not conduct their ten plus two examinations at the same time. So, the examination will have to be held at such a time when ten plus two examinations are over all across the country and the students can get about 2-3 months to prepare. Cooperative federalism demands extensive interaction between the Centre and States so that all issues

[Ms. Dola Sen]

can be discussed at length. Third, regional language. Only 18 per cent of the students in this country are getting the opportunity of studying in English and the rest are studying in their mother tongue or in their regional languages. The language for examination should include all the languages in the Eighth Schedule to the Constitution.

Coming to syllabus disparity, Sir, in many parts of the country schools do not follow the same syllabus as CBSE schools does. Thus, this would create a disparity among the students appearing for a national exam. So, if the standard is of the CBSE syllabus then rural students and students from poorer socio-economic backgrounds will be unable to compete with urban elite students in common entrance examination. The syllabus should be at par throughout the country.

Sir, there is a need for multiple exam centres. In West Bengal, we have multiple centres all over the State — in every district covering nearly all subdivisions so that students can easily sit for exam at centres closer to their homes. The Centre must consider having more than one centre in every subdivision across the country where they can go and appear for this examination.

Sir, the Seventh Schedule to the Constitution places education on the Concurrent List for a reason. It ensures that States can employ their resources judiciously. Thus, for cooperative federalism to be practiced, States must be considered as equal shareholders. So, their recommendations must be heeded.

The MCI, the apex body, is tasked with regulation, monitoring of medical education and practice in India has been in the news for all the wrong reasons. The Standing Committee on Health and Family Welfare, Chaired by Prof. Ram Gopal Yadav, submitted its Report on the MCI on 8th March, 2016. It observed various instances of irregularities and corruption. It further stated that it has become a club of influential medical practitioners who act without any fear of governance and regulations. Thus, the MCI cannot be given the charge to hold these examinations; a different body needs to be constituted which would ensure taking care of all the factors like regional language, number of examination centres, time of holding examination, domicile and uniform syllabus for the whole country.

I would like to add by presenting the current initiatives taken by the West Bengal Government in terms of access to healthcare which the Centre must take as an example. Such policies must be implemented at the Central level to ensure better health services to people.

I am proud to say that in West Bengal, when the hon. Mamata Banerjee has become the Chief Minister as well as Health Minister, in the last five years, 109 Fair Price Medicine Shops have been opened, which give a discount ranging from 48 per cent to 77.2 per cent. Through them, over 2 crore people have been able to save ₹ 585 crores. Free indoor treatment is available to everyone at Government hospitals. Simultaneously, all the patients admitted there are being provided with free medication. Moreover, prescriptions through generic names of medicines are a must in Government hospitals. The institutional delivery rate has increased from 68 per cent to 90 per cent in the last four years, thus reducing the Infant and Maternal Mortality Rate, with IMR coming down from 31 to 27. The women are being brought from their homes in State ambulance. And, after check up after delivery they are being sent home in those ambulances. Sir, West Bengal is the only State where, at the sub-district level, besides installing CCUs/HDUs, patients are also treated free of cost. Over the last four years, 27,000 new beds have been added to the hospitals. Sir, 1355 medical seats have been increased, as a result 2,900 to 3,000 doctors and 3100 nurses have been employed.

While summing up my points, I would like to say:

(1) A common entrance examination might be helpful to avoid irregularity and corruption, but some important issues are to be addressed before the implementation of that; (2) The health service and hospital is the responsibility of the States. So, the opinion of the State Government should be considered before any change is attempted on this issue, otherwise there might be injustice to the rural people; (3) The Government health system in States, like, West Bengal is very effective and strong to effectively cater to the needs of the rural and underprivileged people. The physicians should be well-acquainted with the regional language and culture of the treating patients to deliver effectively. Hence, the NEET should be conducted in all the regional languages, mentioned in Schedule Eighth of the Constitution. Eighty-five per cent seats should be reserved for the students in their State of domicile; (4) After obtaining the degree from a particular State, and utilizing the infrastructure, the graduate and post-graduate physicians should serve that State for, at least, five years, failing which they should be asked to deposit penalty to the Government of that State before leaving to other States/ countries; (5) There should be uniformity in the syllabus in all the boards across the country, at least, in the science subjects. The students should be given opportunity to prepare in the same syllabus from class XI onwards, before they are instructed to appear for the NEET, which is presently only the CBSE-based; There should be regulations to limit the tuition fees by the private medical colleges, otherwise they might increase their charges to compensate the capitation fees.

[Ms. Dola Sen]

Before concluding, I would like to say that in view of the severe shortage of the doctors to meet the need, the Government hospitals, including the district hospitals, with large infrastructures should be considered to develop graduate and post-graduate courses similar to DNB courses, which has been very successful in West Bengal. Thus, the dependence on private medical colleges might be reduced; private medical colleges, which do not have such a huge infrastructure, clinical services, patients, etc., usually invest capital for their profit only. ...*(Time-Bell rings)*...

MR. DEPUTY CHAIRMAN: You have two more minutes.

MS. DOLA SEN: Okay, Sir.

The ESI hospitals and railway hospitals, which already have huge infrastructures, should also be considered for development of this education system. Additional grants from the Central Government should be sanctioned to develop the infrastructure and system, instead of doing it merely from the contributions from the insured patients who are paying for their health only.

MR. DEPUTY CHAIRMAN: Thank you very much for the maiden speech. Now, Shri Sharad Yadav.

श्री शरद यादव (बिहार): उपसभापति महोदय, मैं 'the Indian Medical Council (Amendment) Bill, 2016' और 'the Dentists (Amendment) Bill, 2016', दोनों के समर्थन में खड़ा हुआ हूं। यह भारत सरकार की तरफ से बहुत अच्छा कदम उठाया गया है। एक तो इससे सारे देश में एक साथ, एक तरह से exam होगा और बड़ी बात यह है, खासकर जो गरीब तबके के लोग हैं, वे दूर-दराज के इलाकों में नहीं जा सकते हैं। मैं इस बिल के हक में खड़ा हुआ हूं। कई तरह की दिक्कतें हैं, जिनके बारे में मेंबर्स ने बताया, सदन में कई तरह की बातें उन्होंने रखीं। इस देश में जो एजुकेशन और हेल्थ है, इसे हम पूरी तरह से प्राइवेट लोगों के हाथ में सौंपते जा रहे हैं। सरकार के हाथ में जो शिक्षा है, वह घिसटते हुए बहुत ही बुरी हालत में पहुंच गयी है, यहां से वहां तक पूरा एजुकेशन सिस्टम बुरी हालत में है, लेकिन इतना जरूर है कि भारत सरकार के हाथ में या राज्य सरकारों के हाथ में जो सरकारी medical colleges हैं, वे आज भी ठीक-ठाक तरीके से चल रहे हैं। उनके अंदर नियम और कानून हैं और जो लोग वहां से निकल रहे हैं, वे ठीक और अच्छे लोग हैं। मैं सभी सदस्यों के बयानों को बहुत ध्यान से सुन रहा था। मैं इसके समर्थ में हूं और इस पर ज्यादा विस्तार से नहीं बोलूंगा, लेकिन हमारे देश की कैसी हालत है कि 70 बरस होने वाले हैं, सारी पार्टियों के लोग यहां पर बोले हैं, वे अच्छ लोग हैं, समझदार लोग हैं, उन्होंने कई तरह की दिक्कतें ठीक-ठीक रखीं, लेकिन एक सबसे बड़ी बात जो है, वह यह है कि हिन्दुस्तान में महात्मा जी और बाबा साहेब के बीच में जो समझौता हुआ, उससे हिन्दुस्तान की 80 फीसदी जनता को, जो सदियों से नीचे थे, विशेष अवसर देने का काम हुआ। मैं आपसे कहना चाहता हूं कि मैं इस बात को नहीं कहता, लेकिन एक मेंबर

ने भी इस बारे में नहीं कहा। देश भर में लाखों लोग, खासकर जो पुराने medical college से पास हो गए, जो अपना निजी अस्पताल चला रहे हैं, उनके बेटे हों या अन्य कोई हों - इस देश में लाखों डॉक्टर्स हैं, जो सारे देश में तमाम तरह के काम करके लूटते हैं, वे सब लोग अपने बच्चों को इन medical colleges में डोनेशन देकर भर्ती करते हैं। हिन्दुस्तान में किस तरह से आरक्षण के मामले में लोग हमला करते हैं, रोज़ कितने जुलूस निकल रहे हैं कि रिज़र्वेशन हमें भी दो, लेकिन डोनेशन के मामले में एक आदमी नहीं है, जो कुछ बोले! क्या बात है कि सदन में एक आदमी इस पर नहीं बोला? यहां पर सारी पार्टियों के लोग बोले। उन्होंने क्यों नहीं कुछ कहा? Medical colleges में पैसे देकर, डोनेशन देकर जो बेईमान लोग डॉक्टर बन रहे हैं, उनके बारे में आप क्यों नहीं चिंता व्यक्त करते? हिन्दुस्तान के जो गरीब लोग हैं, वे गरीब लोग exam देकर पास होते हैं। यह जान लीजिए कि मैं इंजीनियर हूं, मैं कोई रिज़र्वेशन से नहीं आया हूं, मैं हिन्दुस्तान में टॉपर था, मैं टॉप करके आया था। मैं इसलिए नहीं खड़ा हुआ हूं, मुझे अफसोस है कि यहां पूरे सदन में एक मेंबर, जो ऊंचे तबके से है, वह बोलता नहीं है, वह उनके हक में बात नहीं करता है। कोई उनके हक में ज़रा सी बात करने को तैयार नहीं है। हिन्दुस्तान में सारी medical education को यदि बरबाद और तबाह किया है तो इस डोनेशन ने किया है। इस डोनेशन के सिस्टम को आप इस exam के साथ खत्म करेंगे या नहीं करेंगे? जो रिज़र्वेशन सरकारी medical colleges में होता है, वह private colleges में होगा या नहीं होगा? मैं आपके माध्यम से मंत्री जी से कहना चाहता हूं कि एमसीआई के अमेंडमेंट बिल के बाद सबसे बड़ा सवाल आपके सिर पर यह आता है कि medical college में आप exam तो लेंगे, उनका exam लेकर उन्हें मौका तो देंगे, लेकिन क्या यह मौका देंगे, कि जो private medical colleges हैं, जिन्होंने धंधा बना लिया है - आज पूरे देश में चारों तरफ जिनके पास दो नम्बर का पैसा है, वे medical college खोल रहे हैं, इंजीनियरिंग कॉलेज खोल रहे हैं - क्या वहां पर आप रिज़र्वेशन को लागू करेंगे या नहीं करेंगे - यह है, सबसे बड़ा सवाल। सबसे बड़ा सवाल यह है कि इस देश के लोग जान लें कि हिन्दुस्तान की 80 फीसदी जनता के साथ अन्याय, जुल्म और ज्यादती सदियों तक कैसे चलेगी? यहां डा. लोहिया थे, जय प्रकाश जी थे, मधु लिमये थे, राजनारायण थे, लाडली मोहन निगम थे, बड़े-बड़े लोग यहां थे, वे हिन्दुस्तान के कमजोर तबके के लोगों के लिए बोलते थे। यहां एक पार्टी नहीं है, एक लोग नहीं है। जो इतनी बड़ी गड़बड़ हो रही है, इतना बड़ा जुल्म हिन्दुस्तान के गरीब लोगों के साथ हो रहा है, वे किसी तरह से पास होते हैं और प्राइवेट मेडिकल कालेज में उनकी फीस ज्यादा लगती है। इसमें भी फीस ज्यादा लगेगी।

श्री नरेश अग्रवालः मान्यवर, हमारी एक आपत्ति है। शरद जी कह रहे हैं कि कोई मेम्बर यहां रिजर्वेशन पर नहीं बोलता है। हम सब ने पूछा कि आरक्षण की नीति क्या होगी? हमने खुद मंत्री जी से खड़े होकर पूछा। खाली शरद जी यह सोचें कि ये ही या इनकी पार्टी ही आरक्षण के बारे में बोलती है, तो मैं इसको condemn करता हूँ और मैं इस चीज़ को पसंद भी नहीं करता हूं। हम सब लोगों ने बोला। ये सबको * , जो चाहे बता दें। हर एक को संभलकर बोलना चाहिए।

श्री शरद यादवः उपसभापति जी, मैं निवेदन करूंगा कि वे जैसे बोले हैं, वैसे बोले होते। मैं ईमानदार आदमी हूँ। ...**(व्यवधान)**...

श्री नरेश अग्रवालः और सब है? *

*Expunged as ordered by the Chair.

श्री शरद यादवः आप सुन लीजिए। आपने एक सेंटेंस बोला। मैं आपको ध्यान से सुन रहा था। आप कालेज चलाते हैं।

श्री नरेश अग्रवालः हम कालेज नहीं चलाते हैं। आप गलतफहमी मत रखिएगा। ...**(व्यवधान)**... आपको गलतफहमी होगी। ...**(व्यवधान)**... आप किसी को डांट नहीं सकते। आप सीनियर होंगे, लेकिन आपसे कम सीनियर मैं भी नहीं हूं। आप अपनी पार्टी वालों को डांटिए। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: No, no. It is okay. No arguments. *...(Interruptions)...* आप बोलिए। आप बोलिए।

श्री शरद यादवः मैं कह रहा हूं कि ...**(व्यवधान)**... ये नहीं चाहते कि मैं बोलूं। ...**(व्यवधान)**... आपने एक सेंटेंस बोला है। ...**(व्यवधान)**...

श्री नरेश अग्रवालः और क्या गाथा गाएं? ...**(व्यवधान)**...

श्री उपसभापतिः नरेश जी, नरेश जी ...**(व्यवधान)**...

श्री नरेश अग्रवालः मुलायाम सिंह यादव जी से बड़ा कोई आरक्षण का पक्षधर नेता नहीं है। ...**(व्यवधान)**...

श्री उपसभापतिः नरेश जी, आप बोल चुके हैं। आप बैठ जाइए। ...**(व्यवधान)**... No; you made your point. शरद यादव जी, आप बोलिए।

श्री शरद यादवः सर, मुझे तकलीफ यह है कि देखिए, मेरे बोलने के बाद किस तरह से... यानी सब बोले, यह मामूली घटना है, कालेजों में डोनेशन लेकर एडमिशन हो रहे हैं। लाखों लोग भर्ती हो रहे हैं, क्या यह बात एक सेंटेंस में समाप्त की जा सकती है? मैंने यही बात कही। मैं यह नहीं कह रहा हूं कि लोग इसके हक में हैं या नहीं हैं। मैं इस सदन में इतना ही कहना चाहता हूं कि मेरे बोलने के बाद देखिए क्या रिएक्शन होता है। किस तरह से लोग, जो बात सौ फीसदी सच है, उसको इधर-उधर करके कहना चाहते हैं कि नहीं, हम भी, हम भी, हम भी, हम भी। मैंने सिर्फ यह बात कही कि जितना रिजर्वेशन के खिलाफ बोला गया, देश भर में इतने सारे डिपार्टमेंट्स हैं, जितनी भी केटेगरीज हैं, चाहे बैंक्स हैं या और कोई है या आपका सदन है, सुप्रीम कोर्ट है, मैं यह नहीं कह रहा हूं कि लोग नहीं लड़ते। लोग लड़े होंगे, लेकिन क्या कोई चीज़ सुधर रही है? कोई चीज़ बन रही है क्या? किसी तरह से इसमें सुधार हो रहा है क्या? मेडिकल कालेजों में डोनेशन देकर लोग भर्ती हो रहे हैं, उसमें एक भी परिवर्तन हुआ क्या? चाहे ये सरकार हो, चाहे दूसरी सरकार हो, किसने परिवर्तन कर दिया? मैं यह कह रहा हूं कि डोनेशन से ज्यादा बेईमान लोग पैसा देकर भर्ती होते हैं। जो आप बिल में अमेंडमेंट कर रहे हैं, मैं इसके समर्थन में खड़ा हूं। मैं आपसे जानना चाहता हूं कि प्राइवेट कालेजों में रिजर्वेशन होगा या नहीं होगा? ...**(समय की घंटी)**... उनमें इनका दाखिला होगा या नहीं होगा? मैं इतना ही निवेदन करना चाहता हूं। मैं इस बिल के समर्थन में बोलकर अपनी बात समाप्त करता हूं।

SHRI K.K. RAGESH (Kerala): Thank you hon. Deputy Chairman, Sir, for giving me this opportunity. The Bill seeks to have a uniform common entrance test for admission to under-graduate and postgraduate courses in medical colleges.

While supporting the very concept of a uniform entrance test, I would like to take this opportunity to share some anxieties that have been expressed from amongst various quarters. As we all know, education comes under the Concurrent List of our Constitution. I would like to know whether the Government, while promulgating the Ordinance, had any consultations with the concerned States. In different States, the admission policy is different. Tamil Nadu had already expressed their concern. In medical colleges in Tamil Nadu, admissions are made based on marks secured in the PUC examinations. They feel that this system works better as it ensures the admission of socially and educationally backward sections. That is because there is a problem that many students have to depend on coaching for entrance examinations and only affluent sections are in a position to go for coaching for entrance examinations. That is why there is this feeling in Tamil Nadu that it is better to make PUC the basic qualification for ensuring admission. So, there is an apprehension. All these apprehensions need to be considered by the hon. Minister. Another apprehension that has been expressed here is that only CBSE students have a better footing so far as getting admission to medical colleges is concerned and State Board students have a lesser chance for getting admissions. Unfortunately, while promulgating the Ordinance, it seems the Government did not consider any of these concerns or apprehensions. But it is extremely important to ensure quality in medical education, to curb the corruption that is taking place during admissions, especially in private medical colleges, and also the corruption that is much prevalent in the Medical Council of India.

Sir, what was the urgency to promulgate an Ordinance? Yes, there was urgency, but that urgency did not arise all of a sudden. It had been there for more than a decade. The urgency could be for reasons like rampant corruption in the field of medical education, especially during admissions, corruption in the Medical Council of India, and so on. There is the question of accountability of the Medical Council of India. There is the issue of capitation fee. All those issues are there, but these issues did not arise all of a sudden. They have been there for more than a decade, but unfortunately, successive Governments have failed to address this pertinent issue, time and again. I don't think even the present effort, the NEET, can resolve all those issues that exist in the field of medical education because it only seeks a uniform Entrance examination.

Sir, what are the private managements doing? They do not consider the merit of the students; they do not consider the *inter se* merit. They follow the pick-and-choose method. They used to pick up a student from the entrance list, at random, and gave them admission based on the money that was being given and not on the basis of merit or the rank. So, if we are going in for a Common Entrance Test, NEET, then there should be a specific provision which ensures a centralized counselling, which should be both at the Central level and the State level, whichever may be the case. There should be a

[Shri K.K. Ragesh]

centralized counselling. Otherwise, these private managements would pick up students for admission on the basis of money. Sir, fee structure is decided by various committees headed by retired Judges. But many of the institutions are not following the prescribed fee structure. They are collecting exorbitant capitation fee. Even though capitation fee is banned by the Supreme Court of India, we are not in a position to curb capitation fees. Curbing capitation fees is very much essential for ensuring merit. Merit should be made a criterion for admitting students. Again, Sir, there is no provision for ensuring admission of socially and educationally backward sections in private medical colleges and private dental colleges. We have already made an amendment to the Constitution; it is 93rd Constitution Amendment, which empowers the State to ensure admission of socially and educationally backward sections in all the educational institutions, including private institutions. Is the Government in a position to ensure admission of these backward sections in private medical colleges and self-financing institutions? Private medical colleges are charging exorbitant fee. Poor students are not in a position to take admission by paying the higher fee being charged in private medical colleges and self-financing institutions. There should be a provision for ensuring cross-subsidization. Freeships and scholarships should be provided for students coming from backward sections. Otherwise, poor students will not be able to take admission. If exorbitant fee is being charged in private and self-financing institutions, how can a poor student take admission in these institutions? So, there should be a differential fee structure-scholarships and freeships should be provided to them. There is a tendency of these private medical colleges to become deemed universities because deemed universities have got a right to conduct their own examination. Are deemed universities coming under the purview of this Bill? They have got right to conduct their own examination. Private universities are becoming deemed universities. So deemed universities should also be brought under the purview of this Bill. There are a lot many other issues which need to be seriously discussed, debated and considered. Hence, I request this august House to send this Bill to a Select Committee so that a thorough discussion may take place. Thank you.

श्री दिलीप कुमार तिर्की (ओडिशा): महोदय, हमारे लिए हैल्थ एक ऐसा सेक्टर है, जिस पर हमें आज भी बहुत काम करना होगा। भारत में प्रति व्यक्ति डॉक्टर की संख्या कई देशों की तुलना में काफी कम है, लेकिन देश में मेडिकल एजुकेशन की हालत बहुत ही खराब है। मेडिकल एजुकेशन पर चिंता प्रकट करते हुए सुप्रीम कोर्ट ने भी कहा है और अब "नीट" की बात सामने आयी है, लेकिन यह जो बिल सरकार द्वारा लाया गया है, इससे हमारी चिंता दूर नहीं होगी क्योंकि इस में कई बातें अच्छी भी हैं और कई गंभीर चिंताएं दर्शाती हैं।

[THE VICE-CHAIRMAN (SHRI SUKENDU SEKHAR ROY), *in the Chair]*

सब से पहली बात यह है कि राज्यों को मेडिकल एक्जाम में 85 परसेंट सीट्स अपने यहां के स्टूडेंट्स के लिए रिजव रखने के संबंध में नए सिस्टम में क्या mechanism होगा, यह क्लिअर नहीं है? आज हर स्टेट में अलग-अलग परीक्षा की व्यवस्था है, उसको लेकर भी दिक्कत आएगी। दूसरी बात यह है कि बिल के अनुसार "नीट" परीक्षा सीबीएसई लेगी, लेकिन अभी भी ऐसे हजारों स्कूल्स हैं, जहां सीबीएसई का syllabus नहीं पढ़ाया जा रहा है। इसलिए जो बच्चे दूसरे कोर्स से पढ़ेंगे, उनका तो नुकसान ही होगा। इसके अलावा अब ऑल इंडिया लेवल पर एग्जाम होने से गरीब घरों के बच्चों को राज्य से बाहर एडमिशन लेना पड़ सकता है। इससे उन पर आर्थिक बोझ पड़ेगा। इसकी भरपाई कैसे की जाएगी? क्या उनके लिए किसी स्कॉलरशिप के बारे में सोचा गया है? इसमें इस बात का कोई जिक्र नहीं है। नीट परीक्षा के मीडियम को लेकर भी confusion बना हुआ है। बिल में इसका स्पष्ट प्रावधान होना चाहिए था कि इसकी परीक्षा हिंदी और अंग्रेजी के अलावा आठवीं अनुसूची में रखी गई सभी क्षेत्रीय भाषाओं में होगी। इसलिए महोदय, हम यह मानते हैं कि मेडिकल एजुकेशन के क्षेत्र में काफी अराजकता फैली हुई है और प्राइवेट medical colleges में मनमानी फीस पर खासकर लगाम लगनी चाहिए। आपने बोलने का अवसर दिया, आपका बहुत-बहुत धन्यवाद।

SHRI SATISH CHANDRA MISRA (Uttar Pradesh): Sir, at the outset, there appears to be some confusion as to why this Ordinance has come and why this Bill has come. This Bill is a very small Bill which says that the Ordinance, which was brought, is being replaced by this Bill. Now, what was that Ordinance? Is it the same language which is in the Bill?

A short background to this Bill is that an Expert Committee was constituted in 2009. Now, that Expert Committee of the Medical Council of India suggested that there should be a unitary examination throughout the country and this examination should be held for the purposes of admissions to all the medical colleges. After that, the Expert Committee submitted its recommendations in June, 2009. In April, 2009, it was constituted and in June, 2009, its recommendations were submitted. In December, 2010, the Government finally gave its approval to the recommendation of the Expert Committee of the MCI. On this basis, the notification was issued, which was challenged before the hon. Supreme Court. In the hon. Supreme Court, there was an interim order. After that, this interim order itself was quashed in July, 2013. A review was filed. After the review was filed, which has been allowed in 2016, thereafter, the situation arose as to how it should be done.

So, the original thing has come from the MCI itself, which wanted that there should be unitary examination. Therefore, to say that the MCI was not wanting it is incorrect. The MCI initiated it. It went to the Government. They took time, and after that, the matter went up to the Supreme Court and it was quashed. Then, again, the MCI, in 2015, recommended to the Government for amending Section 33 and bring this within the purview of the Bill and see that a common examination is held in the whole country.

[Shri Satish Chandra Misra]

Now, after the review was allowed, there was an interim direction by the hon. Supreme Court saying that this year, all examinations with respect to the entrance to medical colleges would be held through a common entrance test, and that was called NEET. Now, it will be under NEET that one examination would be held for all the State colleges including private colleges. This was the direction. There was a hue and cry. काफी स्टेट्स ने यह कहा, और सही कहा, क्योंकि एक प्रोविज़न है, जिसमें अगर सुप्रीम कोर्ट का 2013 का ऑर्डर देखा जाए, जिसमें उन्होंने quash का जो रिव्यू है, उस रिव्यू में, उसको set aside कर दिया। एक non-speaking order से कहा गया कि इसको फिर से सुनेंगे। पर उसमें जो main grounds quashing के थे, वे दो, तीन ग्राउंड्स थे, और उनमें से एक ग्राउंड यह थी कि statutory requirement है कि आप इस तरह का नोटिफिकेशन इश्यू करने से पहले सारे स्टेट्स से भी कंसल्ट करेंगे। Now, the Government, at that point of time, did no consultation with the States. It came on as an admitted fact that कि स्टेट्स से कोई कंसल्टेशन किए बगैर सीधे-सीधे ऑर्डर जारी हो गया और उसके ग्राउंड पर क्वैश हो गया था। This time, they have said, आप इसको एप्लाई कीजिए, इस बीच हम उस मेन मैटर को तय करेंगे, जो कोर्ट में डिसाइड होगा, उस पर कंसिडर करेंगे। When this issue arose, a meeting was called and it was decided कि क्या किया जाए, क्योंकि काफी स्टेट्स इस बात पर object कर रहे हैं कि अगर इस बार यह हमारे यहाँ लागू हो गया, तो हमारे यहाँ के बच्चे admission नहीं पाएँगे। They have language problems. Different issues were raised and it was said कि common test के तहत examination नहीं होना चाहिए। After that, the Government has come with an Ordinance, जिसमें उसने यह कहा कि हम स्टेट्स को exempt कर रहे हैं। ...*(Time-bell rings)*... For one year, they exempted the States from this examination but they have not exempted the private colleges. आज जो situation है, वह situation यह है कि प्राइवेट कॉलेजेज़ में NEET apply करता है। अगर प्राइवेट कॉलेज में admission होना है, तो merit के माध्यम से जो criteria fixed है, आप उसको clear करेंगे, तब आप प्राइवेट कॉलेज में admission पाएँगे। बहस इस तरह से हो रही है, जैसे the entire text of the Supreme Court judgement is seen as कि हम क्या कर रहे हैं, हम कह रहे हैं कि आप common test करिए, जिससे वे merit में हों और अगर merit criteria रहेगा, तो किसी को इसमें objection नहीं होना चाहिए। लेकिन स्टेट गवर्नमेंट्स ने इस पर objection कीं, इसलिए स्टेट के favour में एक साल के लिए यह Ordinance लाया गया है और यह कहा गया कि हम एक साल common test नहीं करेंगे। अब सेंट्रल गवर्नमेंट को यह तय करना पड़ेगा कि हम इसको एक साल के लिए लागू कर रहे हैं या हमेशा के लिए लागू कर रहे हैं और हम प्राइवेट कॉलेजेज को exclude कर रहे हैं और स्टेट गवर्नमेंट को exclude नहीं कर रहे हैं। क्या ये दोनों चीजें permanent feature रहेंगी या सिर्फ एक साल के लिए रहेंगी? अगर आप प्राइवेट कॉलेजेज के लिए कहते हैं, जैसा कहा गया कि उसमें corruption हो जाता है, उसमें donation होता है, तो आप प्राइवेट कॉलेज में फीस बढ़ाने या लेने के बारे में क्यों नहीं एक method निकालते हैं कि गवनमेंट अपनी तरफ से एक स्टूडेंट को जितनी सब्सिडी देती है, एक स्टूडेंट

के ऊपर हर महीने आप कई लाख की सब्सिडी खर्च करते हैं, आप वही amount calculate कर लीजिए, आप किसी प्राइवेट कॉलेज से मत पूछिए, आप किसी कमिटी से मत पूछिए, जब गवर्नमेंट कॉलेज में एक स्टूडेंट admission लेता है, आप उसके ऊपर जो सब्सिडी देते हैं, आप वह उस कॉलेज को दे दीजिए या आप वह उस प्राइवेट कॉलेज को दे दीजिए या उसको इतना permit कर दीजिए कि वह फीस की तरह ले या आप यह कहिए कि प्राइवेट कॉलेज नहीं होना चाहिए, चलना ही नहीं चाहिए। But to say simply on this ground कि fee structure इतना heavy हो जाता है और उसमें इतना donation involve होता है, इसलिए हम इसको कर रहे हैं, तो आपने प्राइवेट कॉलेजेज को already purview में ले लिया है। They are now within the NEET. Presently, they are within the NEET, and, therefore, within that purview. It is the Government colleges which are outside the purview. So, you have to decide whether you want merit in the Government colleges or not, or, you want merit only in the private colleges. So, if you decide that it has to be merit, it has to be everywhere. For that, there are problems with the States, there are genuine problems with the States, क्योंकि CBSE के बच्चे सब जगह से पास नहीं हो सकते। उत्तर प्रदेश में High School Board होता है, Intermediate होता है। वहाँ के बच्चे CBSE के हिसाब से compete नहीं कर सकते। इस तरह आपने एक criteria fix कर रखा है। इसी तरीके से दूसरी स्टेट्स में, जैसे Southern States में या और जगह भी है। इसलिए आपको इसके लिए एक method निकालना पड़ेगा। इसके लिए आपको एक criteria करके इन सबके लिए काम करना पड़ेगा, तभी आप uniformity ला सकते हैं। लेकिन आप जो भी करिए, वह permanent feature कीजिए, stop-gap arrangement मत कीजिए, जो अभी चले और फिर अगले साल आप एक ordinance लाएँ और फिर से इस पर एक्ट बनाएँ। इस तरह का feature नहीं होना चाहिए। आपको तय करना चाहिए कि हम इसको किस तरह से चलाएँगे, लेकिन साथ में यह भी कह देना कि केवल MCI में गड़बड़ी थी, MCI में जो तत्कालीन अध्यक्ष थे, उन्होंने गड़बड़ी की थी, उनके खिलाफ केस चला था, इसलिए यह हुआ था, यह तथ्य बिल्कुल गलत है, क्योंकि यह सबको मालूम हो चुका है कि तत्कालीन अध्यक्ष के खिलाफ जो भी केसेज थे, वे सब खत्म हो गए। ...**(समय की घंटी)**... There is not evan a single case which is pending. That should not be made the basis for birfucating the MCI. There should be other genuine reasons. जो नरेश अग्रवाल जी ने कहा, बिल्कुल सही कहा कि एक ही कॉलेज में चार कमिटीज़ चार लोग तय करेंगे, चार criteria तय होंगे, P.G. के लिए अलग होगा, U.G. के लिए अलग होगा, तो it may not be a uniform method. आपको इसके लिए सोचना पड़ेगा। आप केवल किसी दबाव में आकर यह decision लेंगे, तो यह ठीक नहीं रहेगा। आपको students के interest में, स्टेट्स के interest में और अलग-अलग स्टेट्स की परिस्थितियों को ध्यान में रखते हुए इस पर निर्णय लेना चाहिए। हम इस Ordinance के favour में खड़े हुए हैं और हम इसको support करते हैं।

श्री जयराम रमेश (कर्णाटक): सर, तत्कालीन एमसीआई अध्यक्ष को इस तरह clean chit नहीं मिलनी चाहिए।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): नहीं, जब आपकी बारी आएगी, तब आप बोलिएगा।

श्री जयराम रमेश: मैं माननीय सदस्य का बड़ा सम्मान करता हूं, लेकिन उन्हें इस तरह की clean chit नहीं मिलनी चाहिए।

श्री सतीश चन्द्र मिश्राः माननीय सदस्य अपनी टर्न पर सदन में अपने विचार रख सकते हैं, लेकिन यह कहना कि आप यह कहिए यह नहीं कहिए, यह उचित नहीं है। **...(व्यवधान)...**

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): प्लीज़, आप बैठ जाइए।

DR. K. KESHAVA RAO (Andhra Pradesh): I object to it. *...(Interruptions)...* He can't dictate like that. *...(Interruptions)...*

SHRI C.M. RAMESH (Telangana): How can he speak like this? *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Mr. Ramesh, *...(Interruptions)...* Mr. Ramesh, it is your turn now. *...(Interruptions)...*

SHRI SATISH CHANDRA MISRA: If certain facts are brought, *...(Interruptions)...* He can say something contrary. *...(Interruptions)...*

SHRI C.M. RAMESH: When his turn comes, he can speak. *...(Interruptions)...* Why does he disrupt like this? *...(Interruptions)...*

SHRI JAIRAM RAMESH: You have called me, Sir. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Not now. *...(Interruptions)...* I have called Mr. CM. Ramesh. *...(Interruptions)...*

SHRI C.M. RAMESH: Sir, I stand in support of this Amendment Bill. I am happy to note that the Medical Council of India, with an aim to ensure that the admissions made to medical courses are purely on the basis of merit and no other consideration in a transparent and accountable manner, worked out the concept of single entrance test for all medical courses. Accordingly, after critical deliberations, the required recommendation was made by the Medical Council of India in June, 2009 to the Government of India. After a great deal of pursuance and correspondence, it was notified by an appropriate amendment to the Governing Regulations of MCI after approval by the Government of India after almost 18 months in December, 2010. However, it was challenged by a section of private colleges before the hon. Supreme Court, which, at the outset, stayed the law of NEET, and finally, in July, 2013 quashed and set aside the law of NEET.

The said decision of the hon. Supreme Court was challenged by filing a review petition by the Medical Council of India and the Government of India respectively, which came up for hearing in the early 2016 and finally was upheld by the hon. Supreme court in April, 2016 which also set aside its earlier judgment, and the NEET has become operational from this academic year only.

I, on behalf of my party, would like to put on record the sense of appreciation of this notable initiation of concept of bringing the law of NEET to MCI as well as to the Central Government.

Sir, after bifurcation of our State, more medical colleges are there in Hyderabad. We requested for more students and more doctors in Andhra Pradesh. Recently, they have given one Government college, Sir. We are totally in support of this Amendment Bill. Thank you.

SHRI PRAFUL PATEL (Maharashtra): Sir, I stand up in support of this Bill. After all, we all know that this Ordinance was absolutely necessary. There was large uproar from a wide section of society. Therefore, the Government, in its wisdom, has rightly proclaimed an Ordinance, which is now being sought to be ratified by Parliament by way of this Bill. Sir, the issue, as many Members have spoken, is that in a large country with such a big population, we have had far too few medical colleges in the country. It is only in the last 15-20 years that we are seeing that the number of colleges has gone up, whereas historically, if you see fifty years from around Independence till the early 2000 period, there have not been more than 130-40 medical colleges all across the country. Therefore, obviously, the ills associated with fewer seats and more applicants would definitely apply, but that has not been highlighted and voiced by many Members. Even while we speak, I do not think there no. are more than 400 medical colleges in the country. One of the reasons has been that the criteria for setting up medical colleges have been far too stringent. Earlier, we used to need hundred acres of land for a medical college. For what, God knows! Then, it became 50 acres and 30 acres and 25 acres and now, I think, of late, there has been a reasonable relaxation in the criteria. Like, if there are hospitals around or if they are willing to be a part of the eco-system to support medical colleges etc., that has never been really adequately addressed. And, therefore, even while we pass this Bill, we must look at the core issue of what ails the sector in terms of medical education. It is a sector; it is very important. Today, we have got mushrooming colleges in engineering. Today, engineering is in such a situation that there are seats going vacant. In Maharashtra alone, I can count 50,000 engineering seats which are vacant while we speak.

There are lakhs of seats across the country. But, in respect of medical colleges, their situation has always been different because they have far too few colleges and per capita number of doctors in India is far too low considering the kind of poverty, disease and other issues which face and plague our nation. So, I think, this should be our endeavour, to increase the number of medical colleges. Sir, there is a peculiar situation. We know of students going overseas for higher studies or specialised studies. But, in the case of

[Shri Praful Patel]

medical colleges, people from small towns and villages also send their children abroad. Because they cannot get admission in the USA or the UK, they go to Russia, some go to Ukraine and some go to China — all those kinds of countries which normally are not associated with higher education. I do not want to cast any aspersions. But we know the kind of doctors those countries churn out when they come back. I know one doctor who is from my own constituency, I asked- him from where he had done his medical studies. He said, "Vladivostok". Now, in one corner of Russia, in Siberia, he did his medicine. I have nothing against that. But, the point is, if we can put up more medical colleges, I think, that will go a long way.

There has been a debate on the side in respect of the Medical Council of India. It is ultimately an autonomous body set up by an Act of Parliament. How to strengthen the Medical Council of India is more important rather than tinkering with it and trying some other experiment. In fact, on the basis of what my friends were trying to establish, I was just reading that there is a commission of inquiry as stipulated in the Medical Council of India Act. Let us know how many inquiries under this commission of inquiry have been ever set up. The Central Government has all the powers, if something goes wrong, to set up a commission of inquiry. In all these years, ever since the Medical Council of India has been set up, when you reply please let us know how many times the Government has acted. It is not a question of this Government or that Government. It is a question of how the system works. So, please let us know and we would be happy to associate ourselves if there is any betterment to be done. The only limited point that I would make is that medical education in India has to be upgraded to quality education. There are many Government colleges. Some of them are brilliant. There are some newer ones. I still feel that because we are all political people, we all want colleges to be set up in our respective constituencies and the local areas. Even I have done it. But, then the quality of faculty becomes a big difficulty. When they become doctors, they want to work only in bigger cities and bigger towns. Nobody wants to go, work and teach in smaller places. So, medical colleges, especially in smaller places, are facing a huge problem of getting good faculty. I think that question also needs to be addressed. If we only talk of medical entrance exam, that is only one part of it. That is only to get into the college. But, the real issue is to upgrade the quality of education and to have the required quantity of doctors, which is the need of the hour. Thank you.

SHRI ANIL DESAI (Maharashtra): Sir, I rise in support of the Indian Medical Council (Amendment) Bill, 2016 and the Dentists (Amendment) Bill, 2016.

Sir, a lot has been said by fellow colleagues and fellow Members about the importance of medical education in India and today, what we are discussing is the National Eligibility Entrance Test, which has come into being since this academic year. The background has also been given by so many Members as to how the Medical Council of India started and initiated this process of having unitary test for the undergraduates and postgraduates in medical institutes and how it came through. In 2010, it was recommended to the Government of India and in 2013, after a lot of hue and cry, many stakeholders approached the hon. Supreme Court. Hon. Supreme Court set aside this legislation as ultra vires and unconstitutional. But the Medical Council of India went ahead with all efforts and re-approached again in 2015. And with some amendments to Section 33, this Proclamation of Ordinance came into being. Now, after ratification, it is now being tabled in the House for making a Legislation. I think, Supreme Court has given its directive and on a lot many deliberations, one thing was confirmed that in this National Eligibility cum Entrance Test, the very purpose of conducting this as a unitary test all over the country, the main fundamental issue, is of transparency and that merit be considered. That is the only aspect. But the thing which gave way to so many problems which arose in different States like my State Maharashtra or Andhra Pradesh, they approached hon. Supreme Court for taking the exemption because in our State exams had taken place. And education being a subject on the Concurrent List, every State follows its resources. They have their selection of syllabuses. They have their syllabuses along with curriculum to be set up for 10+2 board exams and higher secondary also. So, accordingly, when they set this syllabus for their exams, it also differs from this NEET, because this is based on AIPMT, that is, All India Pre-Medical Test, which has started from this year in two phases. They have a syllabus based on C.B.S.E. whereas in different States they go as per the syllabus decided by the State. There, the differences came. Our need of the hour is to see that unitary test is not a problem. But we will have to ascertain that the syllabus for this test is taken up on some count, like, some subjects be selected where they are all uniform subjects all over the country, in all the States because every State has a different way of ascertaining it. If not, it will have a conflicting problem in deciding the merit.

For instance, in my State, Maharashtra students are doing well in their exams and they have been getting on merit but, since their syllabus is not conforming to what syllabus is adopted in NEET, that will make a difference now. The students from Maharashtra, aspirants from Maharashtra, may fall back in line. So, there has to be uniformity as far as syllabus is concerned. Regarding private colleges and the autonomy which is being given to the colleges, a lot many points have been stated here. I do agree that private colleges come out with donation fee or capitation fee. A development fee is also being taken. That

[Shri Anil Desai]

really harms the prospects of selecting candidates on the merit because if the candidates are not selected on merit and only because they have the affordability or if super rich people can put their wards in the medical education field — we have seen a lot many cases happening in rural areas or even a city like Mumbai also that because their fathers have paid huge donations — when this crop of medical doctors come out, their behaviour also sounds to be very rude with the patients who come from different strata and, especially, people from poor strata, are not getting any response as a patient. Similarly, there should not be any kind of a difference in selecting candidates from poor people, reserved and downtrodden society. Candidates, who are coming to get their medical education, be given preference and this Medical Education Bill should be based on such a way that it would give justice to all strata of society. It should not look that only rich can be favoured in this but poor and merit should be the basis of it. If this is taken in the right sense, I think, medical education, which is most important for a country like India which is an emerging economy in the world, will have a ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Thank you.

SHRI ANIL DESAI: As Shri Praful Patel has said, when we are not getting admissions, we are going to countries like Russia. And those who are doing medical graduation from there, they cannot practise in our country because our rules are there. They have to again go back to Indian Medical Council and appear for one more exam. That is the position now in our country. We should strengthen our medical stream, and it will help our country and economy. Thank you.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Now, Shri Jairam Ramesh.

SHRI JAIRAM RAMESH: Thank you, Mr. Vice-Chairman, Sir. Sir, I was not scheduled to speak, but I have been provoked to speak by certain comments made by some hon. Members. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): There was no provocation. It was a submission. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, on 8th March, 2016, I was privileged to present the 92nd Report of the Standing Committee chaired by Shri Ram Gopal Yadav, the Chairman of that Committee. This was a comprehensive report on the restructuring of the Medical Council of India. The background to this report was widespread complaints on the corrupt, non-transparent and completely arbitrary functioning of the MCI and its top officials.

This was going on for almost a decade, but, because of the nexus between certain vested interests in the political establishment and the MCI, no further action could be taken. The UPA Government started the process of clean up of the MCI. This was taken forward, but, then, it went into the courts and everything went into cold storage.

The Standing Committee, for one year, took evidence from stakeholders across the. country, spoke to doctors, activists and various interest groups and gave a unanimous report. I want to ask the hon. Minister a straight question: Have vested interested sabotaged this report once again? Because all we read after the submission of this report is that it was referred to a three-member group of the NITI Aayog. Now, what the NITI Aayog has recommended, God alone knows. But the fact of the matter is, there is a systematic attempt being made to scuttle recommendations of the Standing Committee and the scuttling is taking place by the same vested interests, which the Standing Committee also had referred to in their recommendations. So I would like to ask the hon. Minister what the intention of the Government is. Are they going to succumb to the vested interests or are they going to reform the Medical Council of India? Sir, the Bill, we are passing today, is only one small part of the recommendations of the Standing Committee. It is not a *la carte-,* it is not a cafeteria where you take one dish and say that the other dish is not acceptable to me. It is a comprehensive package and you cannot take one recommendation in isolation. I want to ask the hon. Minister what the intention of the Government is about the Standing Committee's recommendations. Meanwhile, the Supreme Court has set up a three-member Committee including Justice Lodha and the former CAG of the Government of India. How will the recommendations of the three-member Committee of the Supreme Court gel with the recommendations that have been made by the Standing Committee?

Mr. Satish Misra has raised a very important point. Sir, the second question I want to ask is: Does this Bill cover private colleges also? I want the clarity from the Minister. The idea was that there would be a Common Entrance Test covering Government Colleges and private colleges. That is what the Standing Committee recommendation was. Already we have a need for the private colleges. Now what we'are doing is, we are giving one year grace for Government colleges. I want to ask the hon. Minister whether this one year will be a stretchable year or under no circumstances, will they allow an extension beyond one year. Our understanding, when we attended the meeting which the Finance Minister had called, was that at the end of one year, from next year, *i.e.,* 2017-18, there will be one Common Entrance Test for Government and private colleges in different regional colleges. I want to get a clear and categorical assertion from the hon. Minister. Thirdly, Sir, we all know the tentacles that the Medical Council of India has across the political system. Look

[Shri Jairam Ramesh]

at the reconstitution of the National Board of Examinations. The same people, against whom so many questions raised, have been able to influence the selection of people on the National Board of Examinations. Looking at Seeing the constitution of the National Board of Examinations, it doesn't give me any confidence whatsoever that this Government has the courage to stand up to the vested interests of the Medical Council of India and accept the recommendations of the Standing Committee on Health and Family Welfare, headed by Prof. Ram Gopal Yadav, which was a comprehensive blue-print for reform to medical education, which included elimination of the evil capitation fee, increasing quality of both undergraduate and postgraduate education, having a common entrance exam and a common exit exam and improving the quality of medical education. Going by the present National Board of Examinations, I am afraid, whatever the Government says that it is going to stand up to the MCI, and the havoc that the MCI has caused across the country over the past few decades, whether they will actually demonstrate this courage.

SHRI JAGAT PRAKASH NADDA: Mr. Vice-Chairman, Sir, I will answer the NEET exam issue in detail after hearing all the hon. Members. The hon. Member, Shri Jairam Ramesh has raised the issue of the Medical Council of India. I would like to assure him very clearly that this Government is not going to succumb to any vested interests. We are very clear about it. We are working on it; and it will be a fool-proof arrangement. It is not only that, with all the recommendations available, we will try to consult all of you and then we will come forward. Number one, it will be a fool-proof arrangement.

Number two, this Government is not going to succumb to any vested interest.

डा. विकास महात्मे (महाराष्ट्र): आदरणीय उपसभापति महोदय, काफी सालों से हमारे यहां देश में मेडिकल कॉलेज के दाखिले के बारे में चर्चा हो रही है। मैं एक डॉक्टर होने के नाते इससे सीधा संबंध भी रखता हूं और इसके साथ जुड़ी समस्या से मैं काफी वाकिफ भी हूं। एक छात्र जिसका अपना डॉक्टर बनने का रहता है वह ऑन एन ऐवरेज दस से बारह आवेदन पत्र मेडिकल कॉलेज के टैस्ट के भरता है जो अपने आप में भी एक खर्चीली बात होती है, क्योंकि प्राइवेट मेडिकल कॉलेजेज़ और डीम्ड यूनिवर्सिटी के एप्लीकेशन फॉर्म काफी महेंगे होते हैं। छात्र साधारणतः सात से नौ परीक्षाएं देता है, एंट्रेंस टैस्ट देता है। हर टैस्ट का पाठ्यक्रम अलग-अलग होने से वह पढ़ाई के ऊपर कम ध्यान दे पाता है और कौन से मेडिकल कॉलेज में मुझे एडमिशन मिल सकता है, इसके बारे में ज्यादा सोचता है। इससे उसे काफी मानसिक कठिनाई से भी गुजरना पड़ता है। अलग-अलग मेडिकल टैस्ट की तारीखें एक साथ टकराने से उसको कुछ परीक्षाएं छोड़नी भी पड़ती हैं। उपसभापति महोदय, इससे भी ज्यादा परेशान और हैरान करने वाली बात यह है कि मेडिकल कॉलेजेज़, जो प्राइवेट मेडिकल कॉलेजेज़ हैं, डीम्ड यूनिवर्सिटीज़ हैं, उनके सेपरेट एंट्रेंस टैस्ट होते हैं। यहां रिजर्वेशन भी रहता है, जो सौ प्रतिशत रहता है और यह सौ प्रतिशत रिजर्वेशन एस0सी0, एस0टी0 के लिए नहीं होता, यह सौ प्रतिशत रिजर्वेशन जो पैसे दे सकते हैं, उनके लिए होता है। ये सीटें 25 लाख, 50 लाख और पोस्ट ग्रेजुएशन की सीटें एक करोड़ से भी ज्यादा में बेची जाती हैं।

4.00 P.M.

हम कई बार लोगों को यह कहते हुए सुनते हैं कि एससीज़-एसटीज़ रिज़र्वेशन के कारण गुणवत्ता कम हो जाती है, लेकिन जब वही एडमिशन 100 प्रतिशत पैसों के भरोसे होता है या unofficially यह रिज़र्वेशन सुपर रिच लोगों के लिए होता है, तो उसके कारण जो गुणवत्ता कम होती है, उस बारे में वे कभी नहीं बोलते। मैं यह कहना चाहता हूँ कि यह बिल पास होने से इन करप्ट प्रैक्टिसेस पर एक फुल स्टॉप लग जाएगा। जैसा हमने देखा है, "मुन्ना भाई एमबीबीएस" एक फिल्म आई थी, जो इन करप्ट प्रैक्टिसेस के ऊपर बनी थी। मुझे ऐसा लगता है कि "मुन्ना भाई एमबीबीएस" जैसी फिल्म अब नहीं आएगी।

उपसभापति महोदय, कैपिटेशन फीस का इससे भी ज्यादा असर होता है। जो छात्र एक करोड़ या दो करोड़ देकर पोस्ट-ग्रैजुएशन करता है, वह बाद में इस बारे में ज्यादा सोचता है कि यह पैसा कैसे वसूल करूँ? फिर अनजाने में वह भ्रष्टाचार का शिकार बनता है और उसके दुश्चक्र में वह फँस जाता है, जबकि हम उसी डॉक्टर से हमेशा समाज सेवा की अपेक्षा भी रखते हैं। यह बिल इस दुश्चक्र को खत्म करेगा और समाज जिस डॉक्टर पर भरोसा करता है, अपनी पूरी जान जिस डॉक्टर के पास देता है, उसे यह बिल नैतिक, ईमानदार, गुणवत्तापूर्ण और अच्छा डॉक्टर बनाएगा, उनकी संख्या बढ़ाएगा, ऐसा मुझे लगता है।

हमारे कुछ ऑनरेबल मेम्बर्स ने इस बिल के बारे में कुछ आशंकाएँ भी उठाई हैं। जैसे रिज़र्व्ड सीट्स का क्या होगा या राज्यों का जो रिज़र्वेशन कोटा है, क्या वह वैसा ही रहेगा? जैसा कि मैंने इसमें पढ़ा है, दिनांक 16.5.2016 को यूर्नियन गवनमेंट और राज्य सरकारों की एक मीटिंग हुई थी। रिज़र्वेशंस के बारे में जैसा स्टेट्स का अधिकार है, स्टेट्स जैसे-जैसे अपने रिज़र्वेशन कोटा रख रही हैं, वही कोटा रहने वाला है, ऐसा इस बिल में है। राज्य सरकार का जो भी अधिकार है, वह छीना नहीं जाएगा, ऐसा भी इसमें है। जैसे कि हिली एरियाज़ के लिए कुछ स्टेट्स में रिज़र्वेशन है। जो स्टूडेंट ग्रामीण इलाके के हैं, उनके लिए भी रिज़र्वेशन है, तो वह भी इसमें रहेगा। सीबीएसई, आईसीएससी और स्टेट बोर्ड्स के बारे में भी काफी आशंकाएँ उठाई गई थीं। कुछ स्टेट्स में लड़कियों के लिए आरक्षण है, उनको preferential marks कुछ ज्यादा दे सकते हैं। उसी प्रकार, यदि स्टेट्स वाले चाहते हैं तो स्टेट बोर्ड्स के स्टूडेंट्स के लिए preferential marks भी दे सकते हैं। यानी, एडमिशंस के लिए जो भी प्रोसेस राज्य अपना रहे हैं, उनका वही तरीका रहेगा, सिर्फ मार्क्स का बेसिस या आधार स्टेट बोर्ड्स या प्राइवेट मेडिकल कॉलेज का एंट्रेंस टेस्ट अथवा डीम्ड यूनिवर्सिटी का एंट्रेंस टेस्ट न होकर NEET के मार्क्स या गुण रहेंगे। इतना ही इस बिल में है, ऐसा मुझे लगता है। इसलिए मुझे लगता है कि इसका साथ सभी को देना चाहिए। यह एक ऐसा बिल है, जो पूरे देश में लागू होगा। हमने देखा है कि जम्मू-कश्मीर में काफी नियम लागू नहीं होते हैं, काफी ऐक्ट्स लागू नहीं होते, लेकिन यह बिल जम्मू-कश्मीर में भी लागू होगा। हम कह सकते हैं कि यह बिल कश्मीर से कन्याकुमारी तक एक ही रहेगा और एक ही तरीके से लागू होगा।

मैं संक्षिप्त में यह कहना चाहूँगा कि यह बिल पारित होने के बाद एक परीक्षा होने के नाते छात्र पढ़ाई पर ध्यान दे सकेंगे और स्पर्धा की वजह से वे मेहनत का महत्व समझेंगे, जो कि बहुत इम्पॉर्टेंट है।

[डा. विकास महात्मे]

इससे मेडिकल एग्जामिनेशंस में होने वाले भ्रष्टाचार पर पूर्ण विराम लगेगा। राज्य सरकारें अपने यहाँ एससीज़-एसटीज़ को जो आरक्षण दे रही हैं, लड़कियों को जो आरक्षण दे रही हैं या हिली एरियाज़ से आने वाले छात्रों को जो आरक्षण दे रही हैं, वह वही रहेगा। यह बिल समाज में सेवाभावी तथा ईमानदार डॉक्टरों की संख्या बढ़ाएगा। कुछ और लोगों की भी आशंकाएँ थीं, जिनको मैं देखना चाहूँगा कि वे क्या-क्या थीं। एक सदस्य ने कहा था कि exit examination होना चाहिए। लेकिन मैंने ऐसे काफी students देखे हैं, जो Russia और China में जाकर 6 साल का प्रशिक्षण लेते हैं, शिक्षण लेते हैं और बाद में Medical Council of India का examination पास नहीं कर सकते। वे 10-10, 15-15 साल तक भी MBBS नहीं हो सकते। 6 साल गुज़ारने के बाद हम यदि उससे कहें कि तुम MBBS नहीं हो तो उसे बहुत बुरा लगेगा और ऐसी स्थिति में वह आत्महत्या भी कर सकता है। इसलिए exit exam के बजाय हमेशा entrance test होना ही अधिक लाभदायी है। Languages के बारे में NEET में clear है कि languages जो भी हैं, उनमें ही exam होगा।

महोदय, सदन के हरेक सदस्य से मैं आग्रह करूंगा कि इस विधेयक को हम सर्वसम्मति से पारित करें, ताकि बाहर भी politician और Parliamentarian के रूप में हमारी जो छवि है, उसे हम बढ़ाएं, क्योंकि इससे corruption पूरी तरह से बंद होगा। मैं यह कहूंगा कि जिस तरह से हम "एक भारत" कहते हैं, उसी तरह से "एक वैद्यकीय शिक्षा" और "एक NEET" रहे, इसलिए सभी लोग इसको समर्थन दें, ऐसा मैं आग्रह करूंगा, धन्यवाद।

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Shri D. Raja. Not there. Now, Dr. K. Keshava Rao.

DR. K. KESHAVA RAO: Thank you, Sir. Let me first say that little confusion that was going around over the legalities of this case have been cleared by Shri Misra. Now, I don't want to repeat because last time also I think people spoke about this Bill. I will just add what had been left earlier. Sir, this is a simple Bill that has come to replace the Ordinance. The Ordinance was necessitated, as Shri Misra said, because of the Supreme Court's Review Petition. As a matter of fact, this particular Bill on the medical education has a long legal chequered history starting from Justice Krishna Iyer's Judgement and down to Justice Khare's Judgement, and now Justice Dave's judgment. There are about nine judgments and are all different. Now, what is that we are looking into today? I think the House must really pardon me if I take entirely out-of-box approach to this issue. We are talking about two things in this Ordinance. One is regarding admissions through NEET and I am totally on the same page as Shri Navaneethakrishnan who said that you cannot doubt a State and say that it has no capacity to hold an exam which you are able to hold. After all, what is the Concurrent List? In higher education, we started a university. There was an objection from the Central Government. We did not care since your Act is not going to contradict central acts. Otherwise, I will have all the rights. Now, today, let us say,

what this NEET which is coming is all about; whether it has come through the Standing Committee or whether has come through the Expert Committee. My hon. friends very well know that decision of the Standing Committee is not the last word or the *Bible*. It is something which will be considered by the Government and then it will come here and finally we give our consent. So, let us not talk about it. If there is an Expert Committee or Standing Committee, it is only a guideline for us. Now, what do we do in this? Sir, there are two things in the Ordinance. One is about giving relief to students, particularly, to students of Telangana, Andhra Pradesh, Tamil Nadu and Maharashtra who were fighting against NEET. We had our own exams by that time. Now, even if, we did not have it, I feel, I have all the right to hold my exam because I look to the boys as I want to be. What exactly is this entrance exam? Entrance exam is giving a chance to a student to go and complete his MBBS. Minister Saheb, please understand this. The moment a student gives entrance exam for getting an MBBS degree, he will not become a doctor. Since you see, a backward class student is always denied admissions. See, when Shri Arjun Singh was there he introduced the Lahoti judgement came then. I will not get into all those details. Now, for getting into a college, what should be the criterion? It is the aptitude and not the standard. The standard will be looked after by the college. What course should be taught; how it should be taught is the concern of the college, your concern and experts concern. I have the initiative to study to become a doctor and, for five years, I go and get trained in the same college along with others. We have the strictest examination and I passed through. I am as good a doctor as you are. So, why is this stress on entrance, entrance and entrance? If you think that the entrance is the cause of corruption, please stop it. Think innovatively; think boldly; have two tests. Today, the tribal area people of my State or any other State are absolutely on a different wavelength and a different status. In the same strain, I would like to say that let the States look into that. Please do not disturb their powers. Even otherwise if you want to have this national test, have a second test by states where we look at the aptitude and the interest of the boys.

Mr Minister, I would like to give an example. I am the best student; I pass my MBBS, and do what? I go and settle down in America after spending ₹ 32 lakh of yours, which you spent on me. I will never come back here, except raising my eyebrows. There is another boy, who might not be that first class, but nonetheless, the best student. He passes and serves in the villages, the rural areas which lack all these medical facilities. Tell me whom you will prefer. This is not factored in by the Expert Committees. ...*(Time-bell rings)*... So, when you are factoring in these things, please understand for whom we need it. That is as far as the entrance test is concerned. If the NEET is there, let the States have their say as to who should be admitted. It is true that today the capitation

[Dr. K. Keshava Rao]

fees or the fee structure is something which is exhorbitant and we cannot afford. Please have a law for that. Although we have many laws, we have the comprehensive education laws, this law and that law, hundreds of laws are there, but nobody is implementing them. Have some kind of a mechanism, have some kind of an agency which will look into it. Have some kind of an agency which will look into admissions. Have some kind of an agency which will look into fee. After their medical degrees, give them compulsory two years' rural service in the sixth year and seventh year. Like that, you must innovatively think about the entire medical education system. ...*(Time-bell rings)*... Then, Sir, there is another thing; the Ordinance speaks about MCI being given the regulatory powers. I tell you, as far as regulations are concerned, not the academics, again, let an expert body look at academics objectively, like a professional body. So, as I see, the MCI is today doing a good job. But, even if you think that something is lacking, please correct and think about it. There is nothing wrong in it.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Please conclude.

DR. K. KESHAVA RAO: No State is going to come and say that this regulatory body should act this way or that way. But, as my knowledge goes, it is not so. My friend, Shri Jairam Ramesh talked against MCI, it might be true because I have not looked into it, but as I see, as a critic, let me make it clear, I am always opposed to private colleges.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Thank you.

DR. K. KESHAVA RAO: But at the same time, this regulation, as MCI, I see, it is doing fine work. Give it more teeth. It is only hissing today. Let it not hiss,- let it use its teeth and see to it that regulations are implemented. ...*(Time-bell rings)*... A special agency be given to them so that they act properly. Thank you very much, Sir.

श्री प्रेम चन्द गुप्ता (झारखंड): उपसभाध्यक्ष जी, इंडियन मेडिकल काउंसिल (अमेंडमेंट) बिल, 2016 के ऊपर आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं।

श्रीमान् जी, मैं आज ज्यादा technicality की बात नहीं करना चाहता हूं, क्योंकि हमारे यहां काफी एक्सपर्ट्स इसके ऊपर बोल चुके हैं। मैं एक जनरल समस्या के ऊपर बोलूंगा। हालांकि मंत्री जी पूरे देश में बहुत घूमे हुए हैं, वे पूरे देश को अच्छी तरह से जानते हैं। आज गांवों में स्वास्थ्य केन्द्रों की बहुत दुर्दशा है। आज भी 80 प्रतिशत से ज्यादा गांवों के स्वास्थ्य केन्द्रों में डॉक्टर्स नहीं हैं, नर्सें नहीं हैं, मेडिकल ईक्विपमेंट्स नहीं हैं, वहां पर एक्सपायरी डेट की दवाइयां मिलती हैं। इस देश की 70 परसेंट से ज्यादा पॉपुलेशन गांवों में रहती है। आज जानते हैं कि उनको किसी तरह की स्वास्थ्य सुविधाएं मिलने का कोई सवाल ही पैदा नहीं होता? जो लोग शहरों में रहते हैं, उनकी मेडिकल ट्रीटमेंट की हालत यह है कि अगर कोई दुर्भाग्य से किसी अस्पताल में चला जाता है, तो उसका वहां से वापस आना, उसके हाथ में नहीं है। यह वन-वे-टिकट है, रिटन टिकट आपके पास नहीं है।

श्रीमान् जी, हमारे देश के डॉक्टर्स ने पूरी दुनिया में नाम कमाया है, इसमें कोई दो राय नहीं है। आप अमेरिका जाएंगे, आप इंग्लैंड जाएंगे, आप कहीं भी जाएंगे, हमारे देश के डॉक्टर्स सब जगह पर बहुत अच्छी पोजिशन में हैं। यहां पर कुछ ऐसी भेड़चाल हो गई है कि बिलिंग के चक्र में किस के मरीज़ों को तकलीफ में डाला जाता है या मरीज़ तकलीफ़ में डलते हैं, चलो मैं दोनों बातें बोल देता हूं, वह आपके और हमारे बस की चीज़ नहीं बल्कि बाहर की चीज़ है।

श्रीमान् जी, मैं यह कहना चाहता हूं कि पूरी दुनिया में जब हमारे डॉक्टर्स इतने एक्सपर्ट हैं, मेडिकल टूरिज्म का इतना बड़ा स्कोप है, आज पुर्तगाल ने शुरू किया है, स्पेन ने शुरू किया है और थाईलैंड ने शुरू किया है और वे उससे बिलियन्स ऑफ डॉलर्स अर्न करते हैं। मंत्री महोदय, मैं आपसे यह कहना चाहूंगा, जब आप जवाब देंगे, कि जब हमारे पास बच्चे हैं, चार-चार लाख बच्चे हर साल मेडिकल Entrance Test में appear होते हैं, तो क्यों न उनकी सीटों को बढ़ा दिया जाए?

(**श्री उपसभापति महोदय** *पीठासीन हुए*)

आप सीटों को बढ़ाइए और जैसे प्रो. राम गोपाल कमेटी ने रिपोर्ट दी है, अभी जिसकी चर्चा जयराम रमेश जी ने भी की है, उसमें Common Entrance Test के बारे में कहा गया है और exit policy के बारे में भी कहा गया है कि जो बच्चे MBBS करके आगे जाते हैं, तो उनका exit exam लिया जाए। उनके ऊपर यह कंडिशन लगाई जाए कि वे गांव में जाकर सर्विस करें, गांव में जाकर मेडिकल ट्रीटमेंट करें, ताकि गांव के लोगों को भी मेडिकल ट्रीटमेंट हासिल हो सके।

आज यह हो रहा है कि हमारे यहां कंसेशनल रेट पर एडमिशन लेकर बच्चे बाहर चले जाते हैं, वे वापस नहीं आते हैं, क्योंकि वहां उनकी अच्छी इनकम होती है। हमारे यहां अच्छे डॉक्टर्स मिलने की समस्या रहती है। श्रीमान्, मैं जानता हूं कि अब आप आ गए हैं, तो मेरे बोलने का कोई स्कोप नहीं है।

MR. DEPUTY CHAIRMAN: Is that the impression about me? ...*(Interruptions)*...

श्री सी.एम. रमेशः आप उधर देखिए।

श्री प्रेम चन्द गुप्ताः रमेश जी, सुनो। मैं उधर बहुत देख चुका हूं और मैं यहां 22 सालों से हूं। कुछ लोगों को हमारी पार्टी से एलर्जी है। माफ करना, मैं यहां बोलना नहीं चाहता, हमें participate करने का मौका नहीं दिया जाता है, any way.

श्रीमान् जी, मैं आपको यह बताना चाहता हूं कि मेरी पहचान वाले लोगों में से एक बहुत नजदीकी को एक छोटी एलर्जी की प्राब्लम हो गई। वह प्रॉब्लम इतनी बढ़ती चली गई कि उस बच्चे को ट्रीटमेंट के लिए विदेश लेकर जाना पड़ा। जब वहां उसको बड़े अस्पताल में दिखाया, तो डॉक्टर ने पूछा कि आप कौन सी दवाई देते हैं? जब उस डॉक्टर को दवाई का पेपर दिखाया गया, तो डॉक्टर ने कहा कि इसका कोई ट्रांसप्लांट हुआ है। एलर्जी की प्रॉब्लम है और उस बच्चे की जान बच गई। मैं यह कहना चाहता हूं कि जब हमारे यहां जैसे-जैसे पॉपुलेशन बढ़ रही है, पॉल्यूशन बढ़ रहा है, तो बीमारियां तो बढ़नी ही हैं।

आप AIIMS में जाकर मरीजों की दुर्दशा देखिए। आज वहां पर इंसानों की जानवरों की तरह

[श्री प्रेम चन्द गुप्ता]

दुर्दशा हो रही है। लोग सड़कों पर पड़े हैं। तो श्रीमान् जी, मेडिकल काउंसिल ऑफ इडिया, जो एक रेग्युलेटरी बॉडी है, ठीक है, जयराम रमेश जी ने कहा कि यह समस्या है, वह समस्या है, तो दस सालों तक तो आपकी भी सरकार थी। ...**(व्यवधान)**... मैं भी उसमें था, लेकिन कभी हमारे सामने ऐसा इश्यू नहीं आया कि जिसमें किसी ने अपने मसल्स दिखाए हों या कुछ किया हो, लेकिन अगर ऐसी कोई समस्या थी, तो हर आदमी में, हर सिस्टम में कोई कमी होती है, कोई अच्छाई होती है, किसी को अपशब्द बोलना आजकल का फैशन हो गया है। मेरा इसमें कोई इंटरेस्ट नहीं है। मैं साफ कर देना चाहता हूं कि मैं as a citizen of the country कह रहा हूं, मैं किसी के हक में या किसी के खिलाफ नहीं कह रहा हूं, यह फैशन हो गया है कि किसी न किसी के खिलाफ बोला जाए।

श्रीमान् जी, बिहार में हमारे 3 सरकारी मेडिकल कॉलेज हैं। मेरे नोटिस में यह बात आई कि उनमें कुछ कमी रह गई है। वहां के बच्चों को admission नहीं मिलेगा। मैंने एमसीआई को contact किया। एमसीआई की टीम ने correction करवायी और उन कॉलेजेज़ को enroll करवाया। इसलिए हर तरह के मामले हैं। यह depend करता है कि उस समय हैल्थ मिनिस्टर कौन थे और आजकल हैल्थ मिनिस्टर कौन हैं। नड्डा साहब एक सुलझे हुए इंसान हैं। मेरी आपसे प्रार्थना है और luckily आपको ऐसा महकमा मिला है, जिससे आपको करोड़ों लोग याद रखेंगे, आप इस विषय में बहुत सोच-समझकर निर्णय लीजिए। हम सब आपके साथ हैं। आप common entrance test लागू करिए और यह एक साल के लिए ही क्यों, आप इसे पक्का करिए। हम आपके साथ हैं। हम आपकी मदद करेंगे। हम आपको political support देंगे और साथ ही प्रो0 राम गोपाल कमेटी ने "एक्जिट" के संबंध में टेस्ट का जो प्रावधान सुझाया है, उसे आप introduce करिए।

इसी के साथ मैं आपको धन्यवाद देता हूं कि आपने घंटी नहीं बजायी। यह एक rare बात है। इसके लिए मैं आपका आभारी हूं, धन्यवाद।

MR. DEPUTY CHAIRMAN: I have two names received after the commencement of the discussion. Yet I am going to allow three minutes to each of them.

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, today we are having this discussion because this Act was brought in haste and many students from all over the country have suffered and have been traumatised because of this Act. They finished their 12th standard and with a lot of hope of getting into medical colleges, they had scored very well in their examinations, but the Government announced that you have to pass the NEET exam in order to get a seat in the medical college. A lot of students had no time to prepare for the exams and they had been put through a lot of hardships because of this. Sir, diversity is the heart and soul of our country, but time and again there are so called progressive measures which this Government has been trying to bring in, which is actually resulting in killing our diversity and doing away with our diversity and this National Eligibility and Entrance Test, NEET, is one such exam. There are numerous problems with education

and especially higher education in our country, but we have to understand that there are different problems in different States and in different parts of our country. Even within a family what a male child gets, a female child does not get the same kind of privileges and the same kind of opportunities. So, in a situation like this you cannot expect children from all over the country, students from the entire nation to be sitting for one common entrance examination because there are different kinds of Boards throughout the country. Every State has a different kind of a Board. In Tamil Nadu, there are different Boards. The State itself has a completely different Board, but the Minister has said that the examination will be conducted by the CBSE on the basis of NCERT syllabus. How fair is it? Is it fair to the students who have studied through Boards, through the Tamil Nadu State Board, for example? So, what about these students? They have passed their 12th standard examination, scored very well, but then, they have been denied the opportunities of getting into medical colleges. Sir, in 2007 the DMK Government enacted a law to ensure that admissions to professional courses would be conducted on the basis of marks taken by the students in their school examinations. After this law was enacted, it really benefited a lot of first generation college goers and students from backward communities and especially, from rural areas. Their numbers increased dramatically. So, by bringing back this Common Entrance Exam, you are actually going to deprive these students who have a chance only if there is no common exam because there is no chance and time even for them. They have to prepare for their 12 standard exams. Again you will be encouraging courses and people who are going to say that they are going to train you for these examinations. They will be charging exorbitant fee again. This is what you are going to encourage. So, students who have struggle to do very well in their XII Standards will be deprived of a fair opportunity to get into medical colleges.

Yes, there are a lot of problems with these medical colleges. We don't have enough medical colleges and there is a problem of capitation and management fee and it is very high. But, this is not the answer. The NEET is not the answer to it. You have to think of some other solution to solve this issue and make education affordable to most of the children.

So, I sincerely request the Government not to thrust the NEET on all students in this country. It is very unfair to them. And, I request you that it is time to give back education to the States where it deserves to be as we understand our children, our students much better than you would ever and remove it from the Concurrent List. Thank you.

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश): उपसभापति जी, आपने बोलने का अवसर दिया, आपका बहुत-बहुत धन्यवाद। मैं इस बिल की सपोर्ट में बोलने के लिए खड़ी हुई हूं, लेकिन मैं कुछ बातें

[श्रीमती विप्लव ठाकुर]

कहना चाहती हूं। Medical Council की जो बात हैं, उसके लिए कहूंगी कि जो Medical Council है, वह पूरी तरह से अपना रोल नहीं निभाती है। आज भी उसके अंदर पिक एंड चूज़ होता है, आज भी जब medical colleges को परमिशन दी जाती है, तब उसमें भी बहुत ज्यादा favouratism होता है। जो पहले के चेयरमैन थे, उनके घरों पर जब छापे पड़े थे, तो बहुत कुछ निकला था, इसीलिए उनको हटाया गया था। मैं पिछली बार छह साल तक हेल्थ कमेटी की मेम्बर रही हूं, उसमें यह इश्यू बार-बार लिया गया था। आज भी उनका प्रोटेस्ट वही है कि जो एमसीआई का चेयरमैन है, वह कभी-कभी सुबह छह बजे जाकर इंस्पेक्शन करता है। अगर हमने इनको भी उसी के दायरे में रखना है, तो मैं समझती हूं कि उनके साथ जस्टिस नहीं हो सकता है। इसलिए इसको उससे निकालना पड़ेगा, ऐसा करना पड़ेगा। आज भी, जब हम जाते हैं, तो colleges में देखते हैं कि ऐसे-ऐसे colleges को परमिशन दी जाती है, उनके लिए कह दिया जाता है कि खोल लीजिए, जो कि कभी-कभी दो कमरों में बने होते हैं। ऐसे क्यों होता है? जो सबसे बड़ी बात हे, वह यह है कि यह एग्जाम जरूर होना चाहिए। यह इसलिए होना चाहिए, क्योंकि हमारी बाकी फील्ड्स चाहे इंजीनियरिंग की हो, चाहे आईएमएम कोर्स की हो या एमएबीए कोर्स की हो, इनके भी एग्जाम्स होते हैं। इसमें एक चीज़ कर सकते हैं - नेशनल स्कूल ऑफ लॉ का भी पूरे हिंदुस्तान में टेस्ट होता है, उसके साथ LSET का भी होता है, जोकि देश की दूसरी युनिवर्सिटीज़ या दूसरे colleges ले सकते हैं। इसमें भी कुछ ऐसा प्रावधान करना चाहिए। इसको एमसीआई के दायरे से निकालना पड़ेगा, नहीं तो फिर से वही घपला होगा, जो colleges की परमिशन में होता है, वह चाहे nursing council हो, चाहे medical council हो। ऐसे लोगों को आगे मत आने दीजिए, जिन्होंने इसको भ्रष्टाचार का अड्डा बना लिया था। ऐसा करने से आप लोगों के साथ, स्टूडेंट्स के साथ जस्टिस नहीं करेंगे। इसलिए मैं चाहूंगी कि आप इसके बारे में सोचिए, इस पर ध्यान दीजिए। यह ठीक है, एक ही एग्जाम होना चाहिए और जो कैपिटेशन फ़ी है, वह खत्म होनी चाहिए।

उपसभापति जी, मैं एक बात बताना चाहती हूं कि कुछ लोग मेरे पास आए। वे अपने बेटे को एम.डी. करवाना चाहते थे। यह सुनने वाली बात है। वे कहते हैं कि हम तीस लाख रुपये दे देंगे, 35 लाख रुपये दे देंगे, आप हमारे लड़के को एम.डी. कोर्स में एडमिशन दिलवा दीजिए। मैंने कहा कि मैं तो ऐसा कर नहीं सकती हूं, आप किसी और से जाकर कहिए। वे कहते हैं कि हमारा अपना नर्सिंग होम चलता है, हमें सिर्फ डिग्री चाहिए। आप बताइए कि यह कैसे होगा, ऐसे किस तरह से चलेगा, आप किस तरह से बच्चों का, गरीब आदमी का इलाज कर सकेंगे? उन्होंने अभी बताया कि क्या हाल होता है, डॉक्टर्स नहीं मिल रहे हैं। जब वे इतनी-इतनी कैपिटेशन फ़ी देंगे, जब इतना-इतना पैसा देंगे, तो गाँव में जाकर क्यों बैठेंगे? वे क्यों गांव के लोगों का इलाज करेंगे? वे तो वहीं जाएंगे, जहाँ उन्हें ल्युकरेटिव प्रैक्टिस मिलेगी। अगर आप अपने लोगों को - आप इतने colleges खोल रहे हैं, एमसीआई क्या करता है? जब पता चलता है कि एमसीआई की टीम आ रही है, तो इधर से प्रोफेसर उठाए, उधर से प्रोफेसर उठाए और उनका क्राइटेरिया पूरा कर दिया। ...**(समय की घंटी)**... न तो वह रहता है, न दूसरा रहता है। ...**(समय की घंटी)**... इसलिए आपको इसके बारे में सोचना पड़ेगा।

MR. DEPUTY CHAIRMAN: All right, Viploveji. *...(Interruptions)...*

श्रीमती विप्लव ठाकुरः आप ऐसे आदमियों को MCI में मत लाइए, चाहे वे गुजरात के हों, चाहे

कहीं के हों। आप honesty की बात करते हैं, इसलिए आप ऐसे लोगों को दूर रखिए, तभी हम आगे बढ़ सकते हैं। मैं इसका support करती हूँ कि एक ही exam होना चाहिए, जिससे यह हेराफेरी न हो सके। बहुत-बहुत धन्यवाद।

श्री उपसभापतिः धन्यवाद विप्लव जी। Dr. Subbarami Reddy, you wanted to seek certain clarifications. I think, you can seek your clarifications after the hon. Minister's reply. ...*(Interruptions)*...

DR. K. KESHAVA RAO: Sir, this is a Statutory Resolution. There should be only 'yes' or 'no'. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That is when we will put it to vote. Dr. Subbarami Reddy wanted to seek certain clarifications. What I am saying is, he can seek his clarifications after the hon. Minister's reply. ...*(Interruptions)*...

DR. T. SUBBARAMI REDDY: Okay, Sir. Let me first hear the hon. Minister. After that, I can seek my clarifications.

MR. DEPUTY CHAIRMAN: Okay. Now, hon. Minister.

श्री जगत प्रकाश नड्डाः आदरणीय उपसभापति जी, Indian Medical Council Act, 1956 और Dentists Act, 1948 के अमेंडमेंट के लिए जो Ordinance आया है, उसके बिल पर आज चर्चा हुई है और इसके ऊपर सदन के सभी सदस्यों ने अपने विचार रखे हैं तथा उन्होंने कुछ आशंकाओं को भी रखा है। सबसे पहले तो मैं सभी सदस्यों को धन्यवाद देता हूँ कि उन्होंने इस अमेंडमेंट का by and large समर्थन किया है। They have supported the amendment. I thank them for giving this support. समर्थन के साथ-साथ उन्होंने कुछ प्रश्नों को भी उठाया है। मैं कोशिश करूँगा कि उन्हीं specific विषयों के बारे में चर्चा करते हुए इस डिबेट का जवाब दूँ।

जहाँ तक National Eligibility-cum-Entrance Examiation Test का सवाल है, इसका उद्देश्य multiplicity of examination को रोकना था, जो पहला उद्देश्य है। हमारे बच्चे College to College, State to State examination के लिए जाते हैं और examination देते हैं। यह सिलसिला और यह प्रक्रिया अपने आप में बड़ी महँगी पड़ती है। इसमें travelling भी involved है और अलग-अलग examinations में अलग-अलग समय पर appear होना, यह एक बहुत बड़ा factor था। So, there was multiplicity of examinations. पहला factor तो यह था। दूसरा factor था - to bring transparency to curb corruption. एक, हम transparency लाएँ और length and breadth of the country में सारे medical institutions के लिए हम प्रावधान कर सकें, ताकि एक ही exam के माध्यम से वह हो और वह transparent system हो, जिसके तहत examination हो सके। तीसरा विषय था - to stop exploitation of students, as far as examination is concerned. जब इनका टेस्ट हो भी जाता है, तो टेस्ट के process से निकलने के बाद जो counselling होती है, उस counselling के process में भी बहुत exploitation का scope रहता था। Multiplicity of examination,

[श्री जगत प्रकाश नड्डा]

transparency to curb corruption और इसके साथ-साथ बच्चों का exploitation रुक सके, इन तीन उद्देश्यों को ध्यान में रख कर National Eligibility Entrance Test को आगे बढ़ाया गया था।

वैसे बहुत सी recommendations आती रहीं और Standing Committee की भी recommendation रही कि entry exam और exit exam, यह होना चाहिए। इस तरह की बात भी कही गयी है। अभी यह जो National Eligibility Entrance Test हुआ और यह जो अमेंडमेंट आएगा, इसके बाद यह एक्ट का पार्ट बन जाएगा, तो यह एक statutory provision भी दे देगा। यह इसको एक statutory status भी देगा, साथ ही आगे rules and regulations में हम उस प्रकार changes कर सकेंगे, जिससे हमको उसका लाभ मिल सकेगा।

चर्चा में बार-बार एक विषय सुप्रीम कोर्ट का आ रहा था कि सुप्रीम कोर्ट के कारण यह आया, सुप्रीम कोर्ट के कारण वह आया, मैं इसमें यह कहना चाहता हूं कि पिछली सरकार की भी well intention थी और इस सरकार की भी रही है and this was initiated by the Government. This was not initiated by the Supreme Court. सुप्रीम कोर्ट ने तो एक ऑर्डर देकर हमारी गवर्नमेंट का जो डायरेक्शन था, उसको quash किया था। उसके बाद हम लोग review में गए और review में भी हम लोगों ने उन सारी बातों को रखा। इसके पश्चात अप्रैल महीने में उन्होंने उनका जो खुद का ऑर्डर था, उसको विदड्रा किया और कहा, you can carry on with the National Eligibility Entrance Test. This happened in the mid of April, 2016. इसके पश्चात एक PIL लग गई और उस PIL के जवाब को देते-देते 9 मई, 2016 हो गया। 9 मई, 2016 से पहले 1 मई, 2016 को AIPMT (All India Pre-Medical Test) हुआ, उसकी due date 1 मई, 2016 थी। 1 मई, 2016 को AIPMT का examination हो गया। यह All India Test होता है और इसमें different State Governments के जो कॉलेजेज़ हैं, उनकी 15 per cent सीट्स होती हैं, जिनको इसमें एडमिशन मिलता है। बहुत सी स्टेट गवर्नमेंट्स AIPMT के examination में अपने आप को शामिल कर लेती हैं।

सुप्रीम कोर्ट का जो फाइनल फैसला आया, वह यह था कि AIPMT का जो first day का test हुआ, that stands as NEET-I and NEET-II 24 July, 2016 को होगा, और 17 August, 2016 को उसका नतीजा निकलेगा। इस तरह NEET examination के बारे में कह करके उन्होंने फैसला सुना दिया।

एक प्रश्न आया था कि what was the urgency? We accepted it; we went forward, लेकिन हुआ यह कि 14th May को एक विषय आया, इसलिए 14th May को State Government and various organisations की तरफ से representations आनी शुरू हो गईं, वे representations ये थीं कि NEET को इस साल लागू न किया जाए, क्योंकि अगर NEET को लागू किया जाएगा, तो दिक्कत आएगी, जिससे हमें examination करने में दिक्कत हो सकती है।

उनके तीन इश्यूज़ थे, एक इश्यू था, on-going examination, दूसरा इश्यू था, parity of syllabus और तीसरा इश्यू था, language, क्योंकि हमारे पास सुप्रीम कोर्ट की जो डायरेक्शन थी, वह यह थी कि NEET-I Examination हो चुका है और जो NEET-II Examination होगा, that will be

done in English and Hindi. But there were various States which had the language problem, साथ ही साथ States के examinations चल रहे थे। उन examinations को ध्यान में रखते हुए उन्होंने यह पूछा कि इसके बारे में क्या किया जा सकता है? इस बात को ध्यान में रखते हुए हमने all Health Ministers की एक मीटिंग बुलाई और उस मीटिंग में हमने यह विषय रखा कि आपकी representations आई हैं और आपके तीन इश्यूज़ हैं, language, syllabus and on-going examinations, इस पर आप लोगों का क्या कहना है, आप बताइए? सभी ने एक तरफ से यह कहा कि we accept the National Eligibility Entrance Test in principle और इसमें NEET लागू होना चाहिए, लेकिन NEET लागू होने में एक दिक्कत यह आ रही है कि हमारा जो लैंग्वेज का इश्यू है, उसमें हमारे बच्चे सफल नहीं होंगे। बहुत से बच्चों ने इस इग्ज़ामिनेशन की तैयारी की है, इसलिए उनको इसमें दिक्कत आएगी, साथ ही यह भी कहा गया कि उनको सिलेबस की दिक्कत आएगी, लेकिन हमारे यहां examination हो रहा है, बच्चों ने एडमिशंस ले लिए हैं और entrance examination के लिए cards भी distribute हो चुके हैं। It was thought, "They are going for examination, so let them go for examination." That very evening, under the Chairmanship of the Finance Minister, All Party Meeting भी बुलाई गई। उस All party Meeting में सभी लोगों में इस बात पर चर्चा हुई कि what we can do. There also, three issues came up; the same issues, the language, on-going test and the syllabus. और उसमें से जो रिजॉल्व हुआ, वह यह हुआ कि NEET in-principle, we accept. But...

DR. V. MAITREYAN (Tamil Nadu): Did Tamil Nadu accept that?

SHRI JAGAT PRAKASH NADDA: They were not present.

DR. V. MAITREYAN: You said, all.

SHRI JAGAT PARAKASH NADDA: All parties were invited. ...*(Interruptions)*...

DR. K. KESHAVA RAO: But the regional parties which are ruling the States were not invited. You have invited those which are not in power in the States. ...*(Interruptions)*...

SHRI JAGAT PRAKASH NADDA: No, no.

DR. K. KESHAVA RAO: No, Tamil Nadu has not got, Telangana has not got.

SHRI JAGAT PRAKASH NADDA: We invited all.

DR. K. KESHAVA RAO: You invited. It is true. But they have not attended. Don't say, 'It is because of all the people we have come to a conclusion'. ...*(Interruptions)*...

DR. V. MAITREYAN: In the Health Ministers' Conference that you mentioned, the Tamil Nadu did not agree for the NEET.

SHRI JAGAT PRAKASH NADDA: I will tell you one thing that because of this Ordinance only, Tamil Nadu got the permission to conduct the examination. ...*(Interruptions)*...

DR. V. MAITREYAN: But for this year only. We are thankful for that. ...*(Interruptions)*... But, in principle, we do not accept NEET. ...*(Interruptions)*...

SHRI JAGAT PRAKASH NADDA: I correct myself that AIADMK did not say it and the Tamil Nadu Government did not say it. But, in general, it was accepted.

MR. DEPUTY CHAIRMAN: All Members from Tamil Nadu said, 'They don't accept NEET'. All Members.

SHRI JAGAT PRAKASH NADDA: All except Tamil Nadu. So, this clarity should be there that except Tamil Nadu, it was said that NEET, in-principle, is accepted. बातचीत होते-होते जब इसमें से ये सारी चीज़ें निकलीं, then, we decided to go for an Ordinance. ऑर्डिनेन्स में भी बहुत क्लीयर है कि 'The permission is for 2016-17 for undergraduates for this year only'. For post-graduate examination which is going to take place in December this year only, the NEET will be applicable. The National Eligibility-cum-Entrance Examination Test will be applicable. एक बात मैं यहां पर और क्लीयर कर दूं कि all private institutions of all States, जहाँ भी प्राइवेट इंस्टीट्यूशंस हैं, they will be covered under NEET. They will be covered under NEET. और जो स्टेट्स के एग्ज़ामिनेशंस हैं, उनको इस साल की छूट दी गई है। ...**(व्यवधान)**...

SHRI K. K. RAGESH: What about the private deemed universities?

SHRI JAGAT PRAKASH NADDA: I will come to it later but deemed universities also are first a medical college. So, in all private institutions, that means, डीम्ड युनिवर्सिटी के अंदर आने वाला जो मेडिकल कॉलेज है, उसमें भी नीट लागू होगा। All deemed universities will come under this, तो इसमें जो प्राइवेट मेडिकल कॉलेजेज़ हैं, उनमें नीट लगेगा और नीट लागू होगा। कुछ इश्यूज़ जो आपके आए, उन इश्यूज़ में से मैंने अर्जेन्सी के बारे में आपको बताया कि अर्जेन्सी यह थी कि 13 मई के बाद 14 मई को यह रिप्रजेंटेशन शुरू हुआ, हाउस एडजॉर्न हो चुका था, हाउस सेशन में नहीं था और इसको करना था, इसलिए हम ऑर्डिनेन्स लेकर आए। जहां तक लैंग्वेज का सवाल है, उसके बारे में हमें बहुत स्पष्ट होना चाहिए कि यह एग्ज़ामिनेशन एमसीआई नहीं कराती, यह एग्ज़ामिनेशन सीबीएसई कराती है। सीबीएसई यह एग्ज़ामिनेशन नेक्स्ट ईयर कराएगी, उससे पहले हम लोगों ने स्टेट गवर्नमेंट्स को लिख दिया है कि पिछले तीन सालों में आपकी स्टेट में आपने किस-किस लैंग्वेज में एग्ज़ामिनेशन लिया है, उसको आप हमें बताएं। उसके एकॉर्डिंगली the examinations will take place according to their languages, in the local languages. तीसरी बात यह है कि जो सिलेबस का सवाल है, उस सिलेबस की हम पैरिटी करेंगे। वैसे तो जो नेशनल

करिकुलम है, that is of NCERT for CBSE and for all State Governments also. लेकिन स्टेट गवर्नमेंट्स ने जिस भी सिलेबस को रखा है, उस सिलेबस की हम पैरिटी करेंगे और सिलेबस की पैरिटी करके हम एंट्रेन्स एग्ज़ामिनेशन का करेंगे। तो जहां तक लैंग्वेज का सवाल है, जहां तक सिलेबस का सवाल है, इन दोनों ही चीज़ों के बारे में हमने स्टेट के कंसर्न्स को इसमें एड्रेस करने का प्रयास किया है, इसलिए जो अगला एग्ज़ामिनेशन होगा। ...**(व्यवधान)**...

SHRIMATI VIJILA SATHYANATH (Tamil Nadu): It means from the State syllabus and the Central syllabus.

SHRI JAGAT PRAKASH NADDA: The Central syllabus and the State syllabus. We will bring a parity to it and the NEET examination will be taken accordingly. अगली बात मैं यह कहना चाहता हूँ, जैसे विशेषकर के तमिलनाडु का और बाकी सब जगहों का है कि गांव के बच्चे छूट जाएंगे और गांव के लोगों को इसमें चांस नहीं मिलेगा। एक तो जो स्टेट का कोटा है, this is exclusively with the State. They have to decide. Among the reserved कैटेगरी जो है, इस सारी की सारी कैटेगरी के डिसीजन्स स्टेट को लेना हैं। Now, what is the NEET going to do? The NEET is going to give the name of the candidate जो सफल हुआ है, उसके आगे उसका डोमिसाइल लिखेंगे, उसके आगे उसका परसेंटाइल लिखेंगे। जैसे, तमिलनाडु का मान लीजिए, तो तमिलनाडु के स्टुडेंट्स का जो एग्ज़ामिनेशन हुआ, तो जो उस डोमिसाइल के थे, उस एग्ज़ामिनेशन में से जितना निकले, उन सभी की एक लिस्ट बनाकर उनको दे देंगे। So, the examination will take place of the Tamil Nadu students among the Tamil Nadu...

श्रीमती विप्लव ठाकुरः मंत्री जी, एक मिनट। इसका मतलब यह है कि जब वे फॉर्म भरेंगे, तो उसमें क्या वे अपना सब कुछ लिखेंगे?

श्री जगत प्रकाश नड्डाः उसमें वे अपना नाम लिखेंगे, अपना डोमिसाइल लिखेंगे और अपनी प्रेफरेंस लिखेंगे। हम जो आंसर देंगे, उसमें...

श्रीमती विप्लव ठाकुरः नहीं, नहीं। जैसे आपने ओबीसी और एससी के बारे में कहा, तो स्टेट का उनका जो कोटा है, तो क्या वे उसमें लिखेंगे?

श्री जगत प्रकाश नड्डाः आप मुझे पहले पूरा समझा लेने दीजिए।

श्री शमशेर सिंह डुलो (पंजाब): सर, मुझे एक क्लेरिफिकेशन पूछना है।

MR. DEPUTY CHAIRMAN: Let him finish.

श्री जगत प्रकाश नड्डाः मैं पहले अपनी बात पूरी कर लूँ, उसके बाद आप पूछ लीजिएगा।

श्री शमशेर सिंह डुलोः गवर्नमेंट कॉलेजेज़ में जो मेडिकल फी है और प्राइवेट कॉलेजेज़ तथा दूसरे कॉलेजेज़ में जो डिस्पेरिटी है...

श्री जगत प्रकाश नड्डाः मैं अपनी बात पूरी कर लूँ, उसके बाद आप पूछ लीजिएगा।

MR. DEPUTY CHAIRMAN: Let him finish. ...*(Interruptions)*... No. He said he wants to finish. ...*(Interruptions)*... I will allow you. ...*(Interruptions)*...

SHRI C. P. NARAYANAN (Kerala): Sir, it is not limited to Tamil Nadu alone. We have got our own. ...*(Interruptions)*...

SHRI JAGAT PRAKASH NADDA: Every State. ...*(Interruptions)*... Now, about what we are going to do. ...*(Interruptions)*... नीट का रिजल्ट कैसे निकलेगा, उसे आप देख लीजिए। नीट का रिजल्ट इस तरीके से निकलेगा - name, the person's rank, जो उसने नीट में हासिल किया है, the domicile and the percentile. It means that उसके डोमिसाइल से उसके स्टेट का पता चल जाएगा।

SHRI PRAFUL PATEL: But would that rank mean the rank at the national level or the State level?

श्री जगत प्रकाश नड्डाः वह तो among the States होगा, because we will give Tamil Nadu — let me not use the word — any State, किसी भी स्टेट का जो होगा, among the domiciles, we would send his name. ...*(Interruptions)*...

DR. K. KESHAVA RAO: Mr. Deputy Chairman, Sir, I would put my question later, but just one thing. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Do it later. I will allow you.

DR. K. KESHAVA RAO: We are asking about the course. We don't have CBSE at all. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let it be over. ...*(Interruptions)*...

SHRI JAGAT PRAKASH NADDA: You will appear for a Common Entrance Test. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let him finish. ...*(Interruptions)*... Let him finish. ...*(Interruptions)*...

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Sir, the Minister's flow of thoughts would be broken. ...*(Interruptions)*... Let him finish. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let him finish. ...*(Interruptions)*...

SHRI PRAFUL PATEL: Sir, allow us afterwards to seek clarifications.

SHRI JAGAT PRAKASH NADDA: So, Sir, what we will do is, we will give the names, the ranking, the domicile and the percentile. Now, it is for the State Government to decide. If you want to give extra marks for rural areas, you may give it yourself. आप उसको backwardness के लिए देना चाहते हैं, रूरल एरिया के लिए देना चाहते हैं, उसको जिस चीज़ के लिए भी देना चाहते हैं, your State quota, within the limits of the directions given by the Supreme Court, उस रिजर्व कैटेगरी के अंतर्गत आप उनको एडमिशन दीजिए। And it will come under that category. उसी के तरीके से आप उनका एडमिशन ले लीजिए। प्राइवेट मेडिकल कॉलेजेज़ में भी जो सीट्स स्टेट्स के कोटे की हैं, वे भी उसी तरीके से भरी जाएँगी।

SHRI K. K. RAGESH: Sir...

MR. DEPUTY CHAIRMAN: No, no. Let him finish. ...*(Interruptions)*... No. I am not allowing. Everybody is disturbing. Let him finish. ...*(Interruptions)*... Let him finish.

श्री जगत प्रकाश नड्डा: प्राइवेट मेडिकल कॉलेजेज़ की भी जो सीट्स हैं, तो उनका कोटा भी, जो स्टेट का कोटा है, तो उस स्टेट के कोटा को उस स्टेट वाले ही भरेंगे। नीट का जो एग्ज़ामिनेशन होगा, वह एग्ज़ामिनेशन प्राइवेट मेडिकल कॉलेजेज़ में other seats पर होगा। जो सीट्स प्राइवेट मेडिकल कॉलेजेज़ खुद भरते हैं, उसके लिए उसका एग्ज़ामिनेशन होगा और वे उसको उस तरीके से भरेंगे। यह कुल मिलाकर हम उसमें करने वाले हैं। उसको करते हुए we are going to give them only a list of candidates, and the list of candidates is going to be selected by the State Governments for their respective seats. By and large, आपके तीन क्वेश्चंस थे, about language, courses and about the reservation. इन तीनों को ध्यान में रखते हुए यह किया गया है। This has been done only for the year 2016-17 for undergraduates. For Post Graduation, it has not been done. It is continuously that the NEET would be applied and MCI का जो सवाल था, उसके बारे में वैसे तो मैं जवाब दे चुका हूँ, लेकिन चूँकि बहुत ज्यादा क्वेश्चंस MCI के बारे में आए थे, तो MCI के बारे में deliberations are being done. We have the Report of the Standing Committee. We are working on it. We are not under any pressure. We will do the right thing. We will take all of you into confidence and move forward in that direction. That is what I have to say.

MR. DEPUTY CHAIRMAN: Now, Dr. Subbarami Reddy, you seek your clarification. Since he is the Mover of the Resolution, he should be given the first chance.

DR. T. SUBBARAMI REDDY: Sir, I am satisfied with the reason given for the Ordinance and its urgency to conduct the examination. I would like to draw the attention of the Minister to the fact that lakhs of doctors are in shortage in India, in the entire country, especially in rural areas. What is the problem in having more medical colleges and increasing the number of medical seats? That is my first question. Secondly, Articles

[Dr. T. Subbarami Reddy]

29 and 30 of the Constitution of India empower religious and linguistic minorities. Private professional colleges like medical and engineering colleges, which have been established under the minority category, have their own right. The Minister said that he had called all the Health Ministers, but what about the right of the minority colleges in the country? When they already have the system, what is their future? I want to know this. Thirdly, some people said that doctors have to go to rural areas. What is the policy on this? Once a person becomes graduate, for how many has years he to go to the rural area compulsorily? What is the policy on this? I want clarification on these three things. ...*(Interruptions)*...

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Hon. Deputy Chairman, Sir, as far as the State of Tamil Nadu is concerned, we have so many Government schools, Corporation schools and Municipal schools. The syllabus that they follow is the State Board syllabus. The number of CBSE schools in the State of Tamil Nadu is not sufficient. So, when our students from Tamil Nadu go in for the NEET examination, it will not possible for them to get more marks in competitive examination. Because of that, my leader, the Chief Minister of Tamil Nadu, is strongly opposing this.

MR. DEPUTY CHAIRMAN: That you have already said. Ask clarification.

SHRI S. MUTHUKARUPPAN: Secondly, now the students are studying in 8th standard, 9th standard, 10th standard and 11th standard. This examination is permitted this year alone. What about the future of medical students of Tamil Nadu? So far as AIADMK is concerned, we are strongly opposing this and, in protest, we are walking out.

SHRIMATI VIJILA SATHYANANTH: In support of the rural students, we are walking out.

(At this stage some hon. Members left the Chamber)

SHRI PRAFUL PATEL: Sir, the only clarification which I seek from the Minister is based on what the Minister has said. He said that the results and the merit list would come out for States. Right! Different States will have different merit lists. Within the State also, Sir, there are Government colleges, there are private colleges and there are colleges which are deemed universities. Their fees structures are different. Their overall, I would say, education and fees structure being different, how do you then come out with a merit list? Supposing, I am in merit list number one, will I be allotted a Government college where the fees is less or will I be allotted a private college where the fees is more? Is my paying ability the same? Some students don't have. They are given scholarships. How does that merit list then get divided within the State?

MR. DEPUTY CHAIRMAN: That is the real problem. He should explain.

SHRI PRAFUL PATEL: There has to be a solution to this problem.

MS. DOLA SEN: Will the students, who will appear in the examination next year, be allowed to avail of regional language?

RE. AMENDMENTs TO GST BILL BEING SHOWN ON THE T. V. CHANNELS

SHRI DEREK O'BRIEN (West Bengal): Sir, I am on a point of order. *...(Interruptions)...* Not on this. *...(Interruptions)...* Sir, this GST Bill is the property of this House. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: The GST Bill has not come. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, I am on a point of order. *...(Interruptions)...* Please understand it. *...(Interruptions)...* For the last twenty minutes, on every television channel, it is being shown as to what are the amendments, etc., in the GST Bill. As the Members of this House, it is our privilege to get these things first. None of us know about this. We have not got the Bill. There are some meetings happening. All the television channels are showing the amendments. Please protect us, Sir.

MR. DEPUTY CHAIRMAN: How?

SHRI DEREK O'BRIEN: I do not know how.

MR. DEPUTY CHAIRMAN: Is the Bill listed? *...(Interruptions)...* It is not even listed. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, it is a serious issue. We are waiting. If the Chair does not know. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: It is not listed. *...(Interruptions)...*

अल्पसंख्यक कार्य मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी): सर, देरेक जी ने जो कहा है, पहली बात तो यह है कि टेलीविजन चैनल्स क्या दिखा रहे हैं, उन पर कोई सेंसरशिप नहीं है। सरकार की तरफ से इस पर किसी तरह की कोई बात कभी नहीं हुई है। जब बिल लिस्ट होगा तो सब को जानकारी मिलेगी। इसलिए टेलीविजन पर क्या बात दिखाई जा रही है, उस पर हम कुछ नहीं कह सकते।

MR. DEPUTY CHAIRMAN: I told this. *...(Interruptions)...*